

**RATIFIED MINUTES OF MEETING No.16/16 OF NORMS COMMITTEE-I (DES-I SECTION)**  
**HELD ON 10.11.2015**

**Please Note**

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The meeting No. 16/16 of the Norms Committee (NC-I) for the licensing year 2015-2016 was held on 10.11.2015 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

| Sl.No. | Name of the representatives & their Designation | Room No. | Telephone No.                  | Deptt.        |
|--------|-------------------------------------------------|----------|--------------------------------|---------------|
| 1.     | Sh K.K. Tiwari I.A                              | 476      | 23063321                       | DHI, U.B.     |
| 2.     | Sh S.K. Jain, D.O.                              | 428A     | 23063321 Extn.3318<br>23063166 | DIPP, U.B.    |
| 3.     | Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech) | 736A     | 23063802 Extn.2459             | DC(MSME),N.B. |
| 4.     | Sh. Haradhan Das, FTDO                          | 404      | 23061562 Ext.265               | DGFT, U.B.    |

*1 -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-*

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|--------------------------------------------------------------------------------------------------------------------|-----------------------------------|--------------------------------------|------------------------------------------------|-----------------------------------|
| 1                                                                                                                  | <b>Case No.:</b> 2/4/80-ALC2/2015 | Party Name: TERUMO<br>PENPOL LIMITED | Meet No/Date:16/80-<br>ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Rejected</b> |
|                                                                                                                    | HQ File<br>:01/80/050/00073/AM16/ | RLA File<br>:53/21/040/00002/AM10/   | Lic.No/Date:5310008508<br>12.06.2009           | Defer<br>Date:22.12.2015:         |
| <b>Decision:</b> This case is a part of manual agenda and has been considered at Sl. No. 491 of the manual agenda. |                                   |                                      |                                                |                                   |

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| 2                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | <b>Case No.:</b> 15/11/80-ALC2/2012 | Party Name: YOKOGAWA<br>INDIA LIMITED | Meet No/Date:16/80-<br>ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | HQ File<br>:01/80/050/00229/AM13/   | RLA File<br>:07/21/040/00120/AM13/    | Lic.No/Date:0710088440<br>24.05.2012           | Defer<br>Date:22.12.2015          |
| <b>Decision :</b> The Committee noted that the firm has been asked to furnish a certificate from the duly, authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. |                                     |                                       |                                                |                                   |



was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Mumbai under deemed export category.

The Committee further noted that the firm vide its letter dated 30.01.2015 has submitted a reply but has, not submitted the requisite certificate. The Committee noted that letter dated 11.09.2015 has been sent to the firm to submit the requisite certificate, but the same has not been received yet. The Committee decided to reiterate its earlier decision of production of the requisite certificate and another reminder has been sent to the firm on 20.10.2015 and decided to issue final reminder to furnish essential certificate.

Case is deferred to 22.12.2015.

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| <b>Case No.:</b> 15/26/80-ALC2/2012      | <b>Party Name:</b> LARSEN & TOUBRO LIMITED | <b>Meet No/Date:</b> 16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b>       |
| <b>HQ File</b><br>:01/80/050/00576/AM13/ | <b>RLA File</b><br>:03/95/040/00791/AM13/  | <b>Lic.No/Date:</b> 0310722249<br>29.01.2013       | <b>Defer</b><br><b>Date:</b> 22.12.2015 |

**Decision :** The Committee noted that the firm has been asked to furnish a certificate from the duly, authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Mumbai under deemed export category.

The Committee further noted that the firm vide its letter dated 30.01.2015 has submitted a reply but has, not submitted the requisite certificate. The Committee noted that letter dated 11.09.2015 has been sent to the firm to submit the requisite certificate, but the same has not been received yet. The Committee decided to reiterate its earlier decision of production of the requisite certificate and another reminder has been sent to the firm on 20.10.2015 and decided to issue final reminder to furnish essential certificate.

Case is deferred to 22.12.2015.

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| <b>Case No.:</b> 1/26/80-ALC2/2012       | <b>Party Name:</b> NETAFIM IRRIGATION INDIA PVT.LTD. | <b>Meet No/Date:</b> 16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b>       |
| <b>HQ File</b><br>:01/80/050/00562/AM13/ | <b>RLA File</b><br>:34/24/040/00249/AM13/            | <b>Lic.No/Date:</b> 3410036266<br>26.02.2013       | <b>Defer</b><br><b>Date:</b> 22.12.2015 |

**Decision :** The Committee noted that C&PC has issued deficiency letter directly to the firm on 01.07.2015. The firm has not submitted any information in response to DGFT reminder sent on 11.09.2015 and final reminder was sent on 20.10.2015. NC decided to wait for another 15 days and to reject the case if no information is received, with the direction to pay the applicable customs duty.

Case is deferred to 22.12.2015.

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| <b>Case No.:</b> 33/8/80-ALC2/2013 | <b>Party Name:</b> THYSSENKRUPP INDUSTRIES INDIA PVT.LTD | <b>Meet No/Date:</b> 16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
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HARADHAN DAS  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi

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Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi



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| HQ File<br>:01/80/050/00143/AM14/ | RLA File<br>:03/95/040/00063/AM14/ | Lic.No/Date:0310733011<br>01.05.2013 | Defer<br>Date:22.12.2015 |
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**Decision :** The Committee noted that DHI comments dated 11.10.2013 have been received. NC also noted that the firm is making supply against invalidation letter of EPCG and the matter has been referred to EPCG Division and 14<sup>th</sup> reminder has been sent to EPCG Division on 26.10.2015 to furnish comments on the same.  
Case is deferred to 22.12.2015.

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| <b>Case No.:</b> 3/6/80-ALC2/2013 | Party Name:BOTIL OIL TOOLS<br>INDIA PVT LTD(FORMERLY<br>BAKER OIL | Meet No/Date:16/80-<br>ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
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| HQ File<br>:01/80/050/00094/AM14/ | RLA File<br>:05/23/040/00016/AM14/ | Lic.No/Date:0510353884<br>13.05.2013 | Defer<br>Date:22.12.2015 |
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**Decision :** The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Assam under deemed export category.  
The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance and reminder has been sent to PC-VI on 19.10.2015 to expedite reply.  
Case is deferred to 22.12.2015.

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| <b>Case No.:</b> 2/13/80-ALC2/2014 | Party Name:RAGHU VAMSI<br>MACHINE TOOLS PRIVATE<br>LIMITED | Meet No/Date:16/80-<br>ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Rejected</b> |
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| HQ File :01/80/050/00321/AM15/ | RLA File<br>:09/24/040/00074/AM14/ | Lic.No/Date:0910056105<br>23.05.2013 |  |
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**Decision :** The Committee decided to reject the case with the direction to the firm to pay applicable customs duty since the firm has not provided information , MSME representative has informed that an e-mail dated 16.04.2015 asking the firm to submit excel sheet of calculation has been sent to the firm with a copy to DGFT. Reminder from DGFT to the firm was issued on 28.07.2015 and final reminder was sent on 11.09.2015. NC decided to wait for another 15 days time was also given to the firm.  
RA may take action accordingly.

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| <b>Case No.:</b> 14/15/80-ALC2/2013 | Party Name:AUTOMAT<br>IRRIGATION PVT. LTD. | Meet No/Date:16/80-<br>ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
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| HQ File<br>:01/80/050/00270/AM14/ | RLA File<br>:05/23/040/00199/AM14/ | Lic.No/Date:0510362949<br>20.08.2013 | Defer<br>Date:22.12.2015 |
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**Decision :** The Committee noted that C&PC was reminded on 02.01.2015 for the comments followed by reminders on 20.03.2015, 18.05.2015 and D.O Letter from Chairman to JS, C&PC on 23.07.2015 and another reminder has been sent to C&PC on 23.10.2015 to expedite comments.



Case is deferred to 22.12.2015.

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| 9 | <b>Case No.:</b> 54/15/80-ALC2/2013                                                                                                                                                               | <b>Party Name:</b> SEC INDUSTRIES PVT.LTD., | <b>Meet No/Date:</b> 16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Approved</b> |
|   | <b>HQ File :</b> 01/80/050/00310/AM14/                                                                                                                                                            | <b>RLA File :</b> 09/24/040/00218/AM14/     | <b>Lic.No/Date:</b> 0910057395<br>28.08.2013       |                                   |
|   | <b>Decision :</b> The Committee decided to ratify the norms based upon DC(MSME) Note No.30 (96)/2014-ME dated 28.10.2015 (copy to be sent to RA and firm).<br><br>RA may take action accordingly. |                                             |                                                    |                                   |

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| 10 | <b>Case No.:</b> 36/15/80-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | <b>Party Name:</b> BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL | <b>Meet No/Date:</b> 16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | <b>HQ File :</b> 01/80/050/00292/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | <b>RLA File :</b> 05/23/040/00225/AM14/                             | <b>Lic.No/Date:</b> 0510364996<br>09.09.2013       | <b>Defer Date:</b> 22.12.2015     |
|    | <b>Decision :</b> The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document.<br>The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Vadodara under deemed export category.<br>The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance and reminder has been sent to PC-VI on 19.10.2015 to expedite reply.<br>Case is deferred to 22.12.2015. |                                                                     |                                                    |                                   |

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| 11 | <b>Case No.:</b> 46/15/80-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | <b>Party Name:</b> BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL | <b>Meet No/Date:</b> 16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | <b>HQ File :</b> 01/80/050/00302/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | <b>RLA File :</b> 05/23/040/00245/AM14/                             | <b>Lic.No/Date:</b> 0510366074<br>19.09.2013       | <b>Defer Date:</b> 22.12.2015     |
|    | <b>Decision :</b> The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document.<br>The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Delhi under deemed export category. |                                                                     |                                                    |                                   |



The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance and **reminder has been sent to PC-VI on 19.10.2015 to expedite reply.** Case is deferred to 22.12.2015.

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| <b>Case No.:</b> 34/18/80-ALC2/2013                                                                                                                                                                                                                                                                                                        | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/80/050/00364/AM14/                                                                                                                                                                                                                                                                                                          | RLA File<br>:03/95/040/00268/AM14/ | Lic.No/Date:0310751272<br>26.09.2013       | Defer<br>Date:22.12.2015          |
| <p>12 <b>Decision:</b> The Committee noted that application of the firm was forwarded to DRDO for comments on 24.11.2014 followed by reminders on 29.04.2015, 30.06.2015, 28.07.2015, 11.09.2015 and 17.10.2015 for comments and decided to send another reminder to them to expedite comments.</p> <p>Case is deferred to 22.12.2015.</p> |                                    |                                            |                                   |

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| <b>Case No.:</b> 21/18/80-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/80/050/00351/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File<br>:05/23/040/00273/AM14/                          | Lic.No/Date:0510367148<br>30.09.2013       | Defer<br>Date:22.12.2015          |
| <p>13 <b>Decision :</b> The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document.</p> <p>The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate <b>as its supply is to ONGC, Mumbai under deemed export category.</b></p> <p>The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance and <b>reminder has been sent to PC-VI on 19.10.2015 to expedite reply.</b> Case is deferred to 22.12.2015.</p> |                                                             |                                            |                                   |

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| <b>Case No.:</b> 31/18/80-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name: GE INDIA INDUSTRIAL PRIVATE LIMITED | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/80/050/00361/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File<br>:31/83/040/00126/AM14/              | Lic.No/Date:3110060945<br>30.10.2013       | Defer<br>Date:22.12.2015          |
| <p>14 <b>Decision :</b> The committee noted that DHI vide UO No.3 (91)/13-TSW (B) dated 31.08.2015 has informed that although the firm has submitted reply dated 03.08.2015, however, it has not provided information as called for in their deficiency letter dated 02.07.2014. Reminder has been sent to the firm on 23.10.2015 to furnish complete reply <b>to the deficiency letter dated 02.07.2014</b> immediately and decided to issue final reminder to the firm to furnish their complete reply. The firm has submitted essentiality certificate from DGHC as its supply is to Reliance Industries, Mumbai under deemed export category.</p> |                                                 |                                            |                                   |



Case is deferred to 22.12.2015

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| 15                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | <b>Case No.:</b> 20/24/80-ALC2/2013 | Party Name: ZENITH<br>PRECISION PVT LTD., | Meet No/Date:16/80-<br>ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | HQ File<br>:01/80/050/00497/AM14/   | RLA File<br>:07/24/040/00248/AM14/        | Lic.No/Date:0710099453<br>07.11.2013           | Defer<br>Date:22.12.2015          |
| <b>Decision :</b> The Committee noted that RA & firm has not furnished reply to the letter sent to them on 30.07.2015 and reminder sent on 11.09.2015 seeking clarification on value addition in respect of item No.3 & 4 is less than 15% and final reminder has been sent to firm on 20.10.2015 to expedite reply. NC decided to wait for another 15 days and to reject the case if no information is received, with the direction to pay the applicable customs duty . Recommendation from MSME vide ID Note No. 30(133)13-ME dated 15.06.2015 for this case has been received.<br><br>Case is deferred to 22.12.2015 |                                     |                                           |                                                |                                   |

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| 16                                                                                                                                                                                                                   | <b>Case No.:</b> 44/3/80-ALC2/2014 | Party Name: DYNAMATIC<br>TECHNOLOGIES LIMITED, | Meet No/Date:16/80-<br>ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                      | HQ File<br>:01/80/050/00055/AM15/  | RLA File<br>:07/24/040/00275/AM14/             | Lic.No/Date:0710099970<br>26.11.2013           | Defer<br>Date:22.12.2015          |
| <b>Decision:</b> The Committee noted that the reply dated 06.04.2015 has been sent to MSME on 21.04.2015 followed by reminder on 23.10.2015 to the MSME to expedite the comments.<br>Case is deferred to 22.12.2015. |                                    |                                                |                                                |                                   |

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| 17                                                                                                                                                                                                                                              | <b>Case No.:</b> 14/21/80-ALC2/2013 | Party Name: ALSTOM INDIA<br>LIMITED, | Meet No/Date:16/80-<br>ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                 | HQ File<br>:01/80/050/00410/AM14/   | RLA File<br>:32/21/040/00141/AM14/   | Lic.No/Date:3210070400<br>28.11.2013           | Defer<br>Date:22.12.2015          |
| <b>Decision:</b> The Committee noted that the firm has not replied to the deficiency (raised by DEIT) letter sent to them directly on 08.09.2015 and decided to issue reminder to the firm to furnish reply.<br>Case is deferred to 22.12.2015. |                                     |                                      |                                                |                                   |

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| 18                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | <b>Case No.:</b> 22/21/80-ALC2/2013 | Party Name: BOTIL OIL<br>TOOLS INDIA PVT<br>LTD(FORMERLY BAKER OIL | Meet No/Date:16/80-<br>ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | HQ File<br>:01/80/050/00418/AM14/   | RLA File<br>:05/23/040/00343/AM14/                                 | Lic.No/Date:0510372329<br>29.11.2013           | Defer<br>Date:22.12.2015          |
| <b>Decision :</b> The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document.<br>The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Mumbai under deemed export category. |                                     |                                                                    |                                                |                                   |



The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance and **reminder has been sent to PC-VI on 19.10.2015 to expedite reply.** Case is deferred to 22.12.2015.

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| <b>Case No.:</b> 21/7/80-ALC2/2014 | Party Name:DYNAMATIC TECHNOLOGIES LIMITED,                                                                                                                                                                                                                                                           | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/80/050/00158/AM15/  | RLA File<br>:07/24/040/00357/AM14/                                                                                                                                                                                                                                                                   | Lic.No/Date:0710101865<br>03.02.2014       | Defer<br>Date:22.12.2015          |
| 19                                 | <b>Decision :</b> The Committee noted that the firm's reply dated 18.12.2014 has been sent to MSME on 02.01.2015 followed by reminders dated 19.03.2015, 24.06.2015 and 11.09.2015 for comments and decided to issue a reminder to MSME to expedite comments.<br><br>Case is deferred to 22.12.2015. |                                            |                                   |

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| <b>Case No.:</b> 11/7/80-ALC2/2014 | Party Name:SUTURES INDIA PRIVATE LIMITED,                                                                                                                                                                                                                                                       | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Approved</b> |
| HQ File :01/80/050/00148/AM15/     | RLA File<br>:07/24/040/00444/AM14/                                                                                                                                                                                                                                                              | Lic.No/Date:0710102920<br>14.03.2014       |                                   |
| 20                                 | <b>Decision :</b> The Committee decided to ratify the norms based upon written recommendation by C&PC vide their Note No.46011/77/2014-PC-II dated 09.09.2015 revised written comments on DGFT ID note dated 20.10.2015(copy to be sent to RA and firm).<br><br>RA may take action accordingly. |                                            |                                   |

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| <b>Case No.:</b> 3/4/80-ALC2/2015 | Party Name:FREEDOM OPHTHALMIC PRIVATE LIMITED,                                                                                                                                                                                                                                   | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/80/050/00074/AM16/ | RLA File<br>:04/24/040/00002/AM15/                                                                                                                                                                                                                                               | Lic.No/Date:0410156914<br>08.04.2014       | Defer<br>Date:22.12.2015          |
| 21                                | <b>Decision :</b> The Committee noted that the firm and RA have been reminded to send hard copy of the application on 28.07.2015 and 11.09.2015 and decided to send another reminder to them to send hard copy of the application immediately.<br>Case is deferred to 22.12.2015 |                                            |                                   |

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| <b>Case No.:</b> 3/7/80-ALC2/2014 | Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/80/050/00140/AM15/ | RLA File<br>:05/23/040/00458/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Lic.No/Date:0510386490<br>13.05.2014       | Defer<br>Date:22.12.2015          |
| 22                                | <b>Decision :</b> The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document.<br>The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to |                                            |                                   |



produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Vadodara under deemed export category.

The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance and reminder has been sent to PC-VI on 19.10.2015 to expedite reply. Case is deferred to 22.12.2015.

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| 23 | <b>Case No.:2/10/80-ALC2/2014</b>                                                                                                                                                                                                                                                   | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:<br/>Deferred</b> |
|    | HQ File<br>:01/80/050/00198/AM15/                                                                                                                                                                                                                                                   | RLA File<br>:03/95/040/00038/AM15/ | Lic.No/Date:0310781699<br>15.05.2014       | Defer<br>Date:22.12.2015    |
|    | <b>Decision :</b> The Committee noted that deficiency letter dated 11.09.2015 has been sent to the firm. No reply has been received, followed by reminder on 20.10.2015 and decided to issue final reminder to the firm to expedite their reply.<br>Case is deferred to 22.12.2015. |                                    |                                            |                             |

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| 24 | <b>Case No.:4/19/80-ALC2/2014</b>                                                                                                                                                                                                                              | Party Name:TOSHIBA JSW POWER SYSTEMS PRIVATE LIMITED | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:<br/>Deferred</b> |
|    | HQ File<br>:01/80/050/00438/AM15/                                                                                                                                                                                                                              | RLA File<br>:04/24/040/00060/AM15/                   | Lic.No/Date:0410158680<br>13.06.2014       | Defer<br>Date:22.12.2015    |
|    | <b>Decision :</b> The Committee noted that the firm has not given any reply to the deficiency letter dated 11.09.2015, followed by reminder on 20.10.2015 and decided to issue final reminder to the firm to furnish reply.<br>Case is deferred to 22.12.2015. |                                                      |                                            |                             |

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| 25 | <b>Case No.:7/25/80-ALC2/2014</b>                                                                                                                                                                                                                                        | Party Name:SUNRISE INDUSTRIES (INDIA) LTD | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:<br/>Deferred</b> |
|    | HQ File<br>:01/80/050/00607/AM15/                                                                                                                                                                                                                                        | RLA File<br>:34/24/040/00124/AM15/        | Lic.No/Date:3410040452<br>14.08.2014       | Defer<br>Date:22.12.2015    |
|    | <b>Decision :</b> The Committee noted that firm's application has been sent to C&PC on 13.03.2015 followed by reminder dated 18.05.2015, 29.07.2015, 11.09.2015 and 20.10.2015 and decided to remind C&PC again to expedite comments.<br>Case is deferred to 22.12.2015. |                                           |                                            |                             |

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| 26 | <b>Case No.:37/19/80-ALC2/2014</b>                                                                                                                                                                                            | Party Name:KAMAR INFRASTRUCTURE PVT LTD, | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:<br/>Deferred</b> |
|    | HQ File<br>:01/80/050/00471/AM15/                                                                                                                                                                                             | RLA File<br>:03/94/040/00449/AM15/       | Lic.No/Date:0310788243<br>21.08.2014       | Defer<br>Date:22.12.2015    |
|    | <b>Decision :</b> The Committee noted that the firm has not given any reply to the deficiency letter sent on 11.09.2015 followed by reminder on 20.10.2015 and decided to issue final reminder the firm to furnish the reply. |                                          |                                            |                             |



Case is deferred to 22.12.2015.

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| 27                                                                                                                                                                                                                                                                                                                                                          | <b>Case No.:2/22/80-ALC2/2014</b> | Party Name:CARL ZEISS INDIA(BANGALORE)PVT.LTD, | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                             | HQ File<br>:01/80/050/00483/AM15/ | RLA File<br>:07/24/040/00198/AM15/             | Lic.No/Date:0710106626<br>03.09.2014       | Defer<br>Date:22.12.2015    |
| <b>Decision :</b> The Committee noted that application of the firm has been sent to C&PC on 30.01.2015 for comments followed by reminder on 18.05.2015, 23.06.2015, DO letter from Chairman to JS, C&PC on 23.07.2015 and reminder on 23.10.2015 and decided to issue another reminder to C&PC to expedite comments.<br><br>Case is deferred to 22.12.2015. |                                   |                                                |                                            |                             |

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| 28                                                                                                                                                                                            | <b>Case No.:6/22/80-ALC2/2014</b> | Party Name:ZENITH PRECISION PVT LTD ., | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                               | HQ File<br>:01/80/050/00487/AM15/ | RLA File<br>:07/24/040/00209/AM15/     | Lic.No/Date:0710106693<br>18.09.2014       | Defer<br>Date:22.12.2015    |
| <b>Decision :</b> The Committee noted that the firm's reply has been sent to MSME on 31.08.2015 and decided to remind to MSME for expedite their comments.<br>Case is deferred to 22.12.2015. |                                   |                                        |                                            |                             |

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| 29                                                                                                                                                                                                                                                                         | <b>Case No.:27/19/80-ALC2/2014</b> | Party Name:SPRAYTEC (INDIA) LTD.,  | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                            | HQ File<br>:01/80/050/00461/AM15/  | RLA File<br>:05/24/040/00139/AM15/ | Lic.No/Date:0510391398<br>26.09.2014       | Defer<br>Date:22.12.2015    |
| <b>Decision :</b> The Committee noted that the firm's reply dated 02.07.2015 has been sent to MSME on 03.07.2015 for comments, followed by reminder on 20.10.2015 and decided to issue again reminder to MSME to expedite the comments.<br>Case is deferred to 22.12.2015. |                                    |                                    |                                            |                             |

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| 30                                                                                                                                                                                                                                   | <b>Case No.:14/19/80-ALC2/2014</b> | Party Name:DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:<br/>Approved</b> |
|                                                                                                                                                                                                                                      | HQ File :01/80/050/00448/AM15/     | RLA File<br>:04/24/040/00142/AM15/                    | Lic.No/Date:0410159542<br>08.10.2014       |                             |
| <b>Decision :</b> The Committee decided to ratify the norms based upon written recommendation by DHI vide their UO Note No.3(156)/14-TSW(B) dated 13.11.2015(copy to be sent to RA and firm).<br><br>RA may take action accordingly. |                                    |                                                       |                                            |                             |

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| 31                                                                                                              | <b>Case No.:15/19/80-ALC2/2014</b> | Party Name:DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:<br/>Approved</b> |
|                                                                                                                 | HQ File<br>:01/80/050/00449/AM15/  | RLA File<br>:04/24/040/00141/AM15/                    | Lic.No/Date:0410159541<br>08.10.2014       |                             |
| <b>Decision :</b> The Committee decided to ratify the norms based upon written recommendation by DHI vide their |                                    |                                                       |                                            |                             |



UO Note No.3(157)/14-TSW(B) dated 13.11.2015 (copy to be sent to RA and firm).

RA may take action accordingly.

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| 32 | <b>Case No.:16/19/80-ALC2/2014</b>                                                                                                                                                                                                   | Party Name:DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File<br>:01/80/050/00450/AM15/                                                                                                                                                                                                    | RLA File<br>:04/24/040/00146/AM15/                    | Lic.No/Date:0410159543<br>08.10.2014       |                                   |
|    | <b>Decision :</b> The Committee decided to ratify the norms based upon written recommendation by DHI vide their UO Note No.3(158)/14-TSW(B) dated 13.11.2015(copy to be sent to RA and firm).<br><br>RA may take action accordingly. |                                                       |                                            |                                   |

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| 33 | <b>Case No.:28/19/80-ALC2/2014</b>                                                                                                                                                                                                                          | Party Name:VOITH HYDRO PRIVATE LIMITED | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00462/AM15/                                                                                                                                                                                                                           | RLA File<br>:05/24/040/00277/AM15/     | Lic.No/Date:0510391512<br>09.10.2014       | Defer<br>Date:22.12.2015          |
|    | <b>Decision :</b> The Committee noted that firm's reply dated 19.05.2015 has been sent to DHI on 28.07.2015 for comments, followed reminder on 20.10.2015 for comments and decided to again remind to DHI to expedite them. Case is deferred to 22.12.2015. |                                        |                                            |                                   |

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| 34 | <b>Case No.:17/19/80-ALC2/2014</b>                                                                                                                                                                                                                                                             | Party Name:IND-SPHINX PRECISION LTD., | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00451/AM15/                                                                                                                                                                                                                                                              | RLA File<br>:22/24/040/00056/AM15/    | Lic.No/Date:2210015101<br>10.10.2014       | Defer<br>Date:22.12.2015          |
|    | <b>Decision :</b> The Committee noted that the firm's application has been sent to MSME on 21.11.2014 for comments followed by reminder on 19.03.2015, 24.06.2015, 11.09.2015 and 23.10.2015 and decided to issue reminder to MSME again to expedite comments. Case is deferred to 22.12.2015. |                                       |                                            |                                   |

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| 35 | <b>Case No.:9/19/80-ALC2/2014</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00443/AM15/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File<br>:05/23/040/00299/AM15/                          | Lic.No/Date:0510391611<br>16.10.2014       | Defer<br>Date:22.12.2015          |
|    | <b>Decision :</b> The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document.<br>The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Assam under deemed export category.<br>The Committee further noted that the firm has submitted representations for certain Advance Authorization |                                                             |                                            |                                   |



requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance and **reminder has been sent to PC-VI on 19.10.2015 to expedite reply.** Case is deferred to 22.12.2015.

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| 36 | <b>Case No.:</b> 24/19/80-ALC2/2014                                                                                                                                                                                                                                                           | Party Name:SHAKTI PUMPS (INDIA) LTD., | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00458/AM15/                                                                                                                                                                                                                                                             | RLA File<br>:56/24/040/00042/AM15/    | Lic.No/Date:5610004450<br>21.10.2014       | Defer<br>Date:22.12.2015          |
|    | <b>Decision :</b> The Committee noted that the firm has furnish their reply letter dated 25.09.2015 which is incomplete reply and DIPP representative has again raised D/L at Sl. No. 4 & 5 of SDL and decided to send to the firm to furnish complete reply. Case is deferred to 22.12.2015. |                                       |                                            |                                   |

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| 37 | <b>Case No.:</b> 10/22/80-ALC2/2014                                                                                                                                                                                                                                                                                    | Party Name:STERICAT GUTSTRINGS PVT. LTD. | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00491/AM15/                                                                                                                                                                                                                                                                                      | RLA File<br>:05/24/040/00340/AM15/       | Lic.No/Date:0510391866<br>05.11.2014       | Defer<br>Date:22.12.2015          |
|    | <b>Decision :</b> The Committee decided to issue reminder to the firm to furnish reply for the letter No.46011/103/2011-PC-II dated 31.08.2015 directly issued by C&PC, followed by DGFT reminder to the firm on 20.10.2015 and decide disuse final reminder to firm to furnish reply. Case is deferred to 22.12.2015. |                                          |                                            |                                   |

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| 38 | <b>Case No.:</b> 11/25/80-ALC2/2014                                                                                                                                                                                                                                         | Party Name:DYNAMATIC TECHNOLOGIES LIMITED, | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00611/AM15/                                                                                                                                                                                                                                           | RLA File<br>:07/24/040/00263/AM15/         | Lic.No/Date:0710106920<br>10.11.2014       | Defer<br>Date:22.12.2015          |
|    | <b>Decision :</b> The Committee noted that the MSME representative has informed that the firm has been asked to furnish detailed calculations from the firm directly and decided to await information from the firm and comments from MSME. Case is deferred to 22.12.2015. |                                            |                                            |                                   |

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| 39 | <b>Case No.:</b> 32/22/80-ALC2/2014                                                                                                                                                                                                                                                                                                                               | Party Name:POLY MEDICURE LTD.      | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00513/AM15/                                                                                                                                                                                                                                                                                                                                 | RLA File<br>:05/24/040/00359/AM15/ | Lic.No/Date:0510391954<br>12.11.2014       | Defer<br>Date:22.12.2015          |
|    | <b>Decision :</b> The Committee noted that the firm has provided requisite information to the C&PC vide letter dated 03.04.2015 for comments followed by reminder on 18.05.2015 and DO letter from Chairman to JS, C&PC on 23.07.2015, reminder on 20.10.2015 and decided to issue another reminder to C&PC to expedite comments. Case is deferred to 22.12.2015. |                                    |                                            |                                   |

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| 40 | <b>Case No.:</b> 33/22/80-ALC2/2014 | Party Name:POLY MEDICURE LTD.      | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00514/AM15/   | RLA File<br>:05/24/040/00367/AM15/ | Lic.No/Date:0510391973<br>13.11.2014       | Defer<br>Date:22.12.2015          |



**Decision :** The Committee noted that the firm's application has been sent to C&PC on 27.02.2015 followed by a consolidated reminder dated 18.05.2015 and DO letter from Chairman to JS, C&PC on 23.07.2015 and reminder on 20.10.2015 and decided to issue another reminder to C&PC to expedite comments.  
Case is deferred to 22.12.2015.

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| 41                                                                                                                                                                                                                                                                                                                                                | <b>Case No.:</b> 37/22/80-ALC2/2014 | Party Name:BIO - TECH<br>VISION CARE PVT.LTD | Meet No/Date:16/80-<br>ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                   | HQ File<br>:01/80/050/00518/AM15/   | RLA File<br>:08/24/040/00318/AM15/           | Lic.No/Date:0810133876<br>20.11.2014           | Defer<br>Date:22.12.2015          |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to C&PC on 13.01.2015 followed by a reminder dated 19.03.2015 and 18.05.2015; DO letter from Chairman to JS, C&PC on 23.07.2015 and reminder on 23.10.2015 and decided to issue another reminder to C&PC to expedite comments.<br>Case is deferred to 22.12.2015. |                                     |                                              |                                                |                                   |

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| 42                                                                                                                                                                                                                                                                                                                                        | <b>Case No.:</b> 15/22/80-ALC2/2014 | Party Name:VITROMED<br>HEALTHCARE  | Meet No/Date:16/80-<br>ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                           | HQ File<br>:01/80/050/00496/AM15/   | RLA File<br>:05/24/040/00371/AM15/ | Lic.No/Date:0510392133<br>25.11.2014           | Defer<br>Date:22.12.2015          |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed reminder on 30.03.2015; 25.06.2015; DO letter dated 23.07.2015 from Chairman to JS, C&PC and reminder on 20.10.2015 and decided to issue another reminder to C&PC to expedite comments.<br>Case is deferred to 22.12.2015. |                                     |                                    |                                                |                                   |

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| 43                                                                                                                                                                                                                                                                                                                                        | <b>Case No.:</b> 16/22/80-ALC2/2014 | Party Name:VITROMED<br>HEALTHCARE  | Meet No/Date:16/80-<br>ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                           | HQ File<br>:01/80/050/00497/AM15/   | RLA File<br>:05/24/040/00370/AM15/ | Lic.No/Date:0510392132<br>25.11.2014           | Defer<br>Date:22.12.2015          |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed reminder on 30.03.2015; 25.06.2015; DO letter dated 23.07.2015 from Chairman to JS, C&PC and reminder on 20.10.2015 and decided to issue another reminder to C&PC to expedite comments.<br>Case is deferred to 22.12.2015. |                                     |                                    |                                                |                                   |

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| 44                                                                                                                                                                                                                                                                                                                                        | <b>Case No.:</b> 19/22/80-ALC2/2014 | Party Name:VITROMED<br>HEALTHCARE  | Meet No/Date:16/80-<br>ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                           | HQ File<br>:01/80/050/00500/AM15/   | RLA File<br>:05/24/040/00387/AM15/ | Lic.No/Date:0510392134<br>25.11.2014           | Defer<br>Date:22.12.2015          |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed reminder on 30.03.2015; 25.06.2015; DO letter dated 23.07.2015 from Chairman to JS, C&PC and reminder on 20.10.2015 and decided to issue another reminder to C&PC to expedite comments.<br>Case is deferred to 22.12.2015. |                                     |                                    |                                                |                                   |

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| 45 | <b>Case No.:</b> 23/22/80-ALC2/2014 | Party Name:MOTHERSON<br>SUMI SYSTEMS LTD., | Meet No/Date:16/80-<br>ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00504/AM15/   | RLA File<br>:05/24/040/00382/AM15/         | Lic.No/Date:0510392129<br>25.11.2014           | Defer<br>Date:22.12.2015          |



**Decision :** The Committee noted that the firm's reply dated 30.07.2015 has been sent to C&PC on 06.08.2015 and additional reply dated 30.09.2015 also sent to C&PC on 09.10.2015 to furnish comments. Case is deferred to 22.12.2015.

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| 46 | <b>Case No.:</b> 26/22/80-ALC2/2014                                                                                                                                                                                                                                                            | Party Name:POLY MEDICURE LTD.      | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00507/AM15/                                                                                                                                                                                                                                                              | RLA File<br>:05/24/040/00377/AM15/ | Lic.No/Date:0510392135<br>25.11.2014       | Defer<br>Date:22.12.2015          |
|    | <b>Decision :</b> The Committee noted that the firm's reply dated 20.05.2015 has been sent to C&PC on 25.05.2015 followed by reminder on 28.07.2015;11.09.2015 and 20.10.2015 for comments and decided to issue another reminder to C&PC to expedite comments. Case is deferred to 22.12.2015. |                                    |                                            |                                   |

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| 47 | <b>Case No.:</b> 16/25/80-ALC2/2014                                                                                                                                                                                                                                    | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00616/AM15/                                                                                                                                                                                                                                      | RLA File<br>:03/95/040/00665/AM15/ | Lic.No/Date:0310791484<br>27.11.2014       | Defer<br>Date:22.12.2015          |
|    | <b>Decision :</b> The Committee noted that the firm's application has been sent to DRDO on 17.03.2015 followed by reminder on 28.07.2015; 11.09.2015 and 20.10.2015 and decided to issue another reminder to DRDO to expedite comments. Case is deferred to 22.12.2015 |                                    |                                            |                                   |

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| 48 | <b>Case No.:</b> 1/25/80-ALC2/2014                                                                                                                                                                                                                                                           | Party Name:STERLITE TECHNOLOGIES LTD. | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00601/AM15/                                                                                                                                                                                                                                                            | RLA File<br>:03/95/040/00346/AM15/    | Lic.No/Date:0310791732<br>05.12.2014       | Defer<br>Date:22.12.2015          |
|    | <b>Decision :</b> The Committee noted that the firm's application has been sent to DEIT on 27.02.2015 followed by reminder on 30.06.2015, 27.07.2015; 11.09.2015 and 20.10.2015 and decided to issue another reminder to the DEIT again to expedite comments. Case is deferred to 22.12.2015 |                                       |                                            |                                   |

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| 49 | <b>Case No.:</b> 40/17/81-ALC2/2014                                                                                                                                                                                                                                                                                                          | Party Name:BANCO PRODUCTS (INDIA) LIMITED | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/81/050/00575/AM15/                                                                                                                                                                                                                                                                                                            | RLA File<br>:34/24/040/00230/AM15/        | Lic.No/Date:3410040807<br>17.12.2014       | Defer<br>Date:22.12.2015          |
|    | <b>Decision :</b> The Committee noted that this case has been transferred by DES II Section to DES I Section and the firm's application has been sent to MSME on 12.02.2015 followed by reminder on 24.06.2015, 30.07.2015 and 11.09.2015 and decided to issue another reminder to them to expedite comments. Case is deferred to 22.12.2015 |                                           |                                            |                                   |

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| 50 | <b>Case No.:</b> 13/25/80-ALC2/2014 | Party Name:NETAFIM IRRIGATION INDIA PVT.LTD. | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00613/AM15/   | RLA File<br>:34/24/040/00236/AM15/           | Lic.No/Date:3410040816<br>18.12.2014       | Defer<br>Date:22.12.2015          |



**Decision :** The Committee noted that C&PC has sent deficiency letter to the firm directly on 01.07.2015 to furnish reply. The firm has not replied to the DGFT reminder sent on 11.09.2015 20.10.2015 and decided to issue final reminder to the firm to expedite reply.  
Case is deferred to 22.12.2015.

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| 51 | <b>Case No.:</b> 14/25/80-ALC2/2014 | Party Name:NETAFIM<br>IRRIGATION INDIA<br>PVT.LTD. | Meet No/Date:16/80-<br>ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00614/AM15/   | RLA File<br>:34/24/040/00235/AM15/                 | Lic.No/Date:3410040815<br>18.12.2014           | Defer<br>Date:22.12.2015          |

**Decision :** The Committee noted that C&PC has sent deficiency letter to the firm directly on 01.07.2015 to furnish reply. The firm has not replied to the DGFT reminder sent on 11.09.2015 20.10.2015 and decided to issue final reminder to the firm to expedite reply.  
Case is deferred to 22.12.2015.

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| 52 | <b>Case No.:</b> 9/10/80-ALC2/2015 | Party Name:ZENITH<br>PRECISION PVT LTD ., | Meet No/Date:16/80-<br>ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00206/AM16/  | RLA File<br>:07/24/040/00358/AM15/        | Lic.No/Date:0710107368<br>06.01.2015           | Defer<br>Date:22.12.2015          |

**Decision :** The Committee decided to issue deficiency letter to the firm to provide information as per the MSME Note No.30 (132)/15-ME dated 17.09.2015 sent to firm on 20.10.2015 and decided to issue reminder to the firm to furnish reply.  
Case is deferred to 22.12.2015.

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| 53 | <b>Case No.:</b> 8/10/80-ALC2/2015 | Party Name:ZENITH<br>PRECISION PVT LTD ., | Meet No/Date:16/80-<br>ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00205/AM16/  | RLA File<br>:07/24/040/00346/AM15/        | Lic.No/Date:0710107401<br>08.01.2015           | Defer<br>Date:22.12.2015          |

**Decision :** The Committee decided to issue deficiency letter to the firm to provide information as per the MSME Note No.30 (132)/15-ME dated 17.09.2015 sent to firm on 20.10.2015 and decided to issue reminder to the firm to furnish reply.  
Case is deferred to 22.12.2015.

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| 54 | <b>Case No.:</b> 10/10/80-ALC2/2015 | Party Name:ZENITH<br>PRECISION PVT LTD ., | Meet No/Date:16/80-<br>ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00207/AM16/   | RLA File<br>:07/24/040/00450/AM15/        | Lic.No/Date:0710107794<br>12.03.2015           | Defer<br>Date:22.12.2015          |

**Decision :** The Committee decided to issue deficiency letter to the firm to provide information as per the MSME Note No.30 (132)/15-ME dated 17.09.2015 sent to firm on 20.10.2015 and decided to issue reminder to the firm to furnish reply.  
Case is deferred to 22.12.2015.

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| 55 | <b>Case No.:</b> 30/4/80-ALC2/2015 | Party Name:VULCAN<br>INDUSTRIAL ENGINEERING<br>CO.LTD. | Meet No/Date:16/80-<br>ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
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| HQ File<br>:01/80/050/00101/AM16/                                                                                                                                                                                                                                                                                              | RLA File<br>:34/24/040/00344/AM15/ | Lic.No/Date:3410041126<br>09.04.2015 | Defer<br>Date:22.12.2015 |
| <b>Decision :</b> The Committee noted that the DHI representative has pointed out in the meeting that the firm may be requested to provide the complete details of manufacturing process and the weight of import and export items and decided to issue reminder to the firm to furnish reply. Case is deferred to 22.12.2015. |                                    |                                      |                          |

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| <b>Case No.:</b> 26/4/80-ALC2/2015 | Party Name:VEELINE MEDIA LTD.      | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Approved</b> |
| HQ File :01/80/050/00097/AM16/     | RLA File<br>:02/24/040/00003/AM16/ | Lic.No/Date:0210205728<br>21.04.2015       |                                   |

**Decision :** The Committee decided to ratify the norms, as given below, based upon the DIPP Note No. 12/120/2015-TSW/56 dated 10.11.2015 as under:-

1. Total net of export products may be specified as 54.792 MT.
2. Quantities of import items at Sl. No. 1 to 3 & 7 to 12 may be allowed on net to net basis with accountability clause.
3. Word "Relevant" may be prefixed with the description of import item at Sl. No.4 and its quantity may be allowed as applied for i.e. 1428 Kgs. inclusive of 0.5 % wastage as claimed by the firm.
4. Words "Metal Articles" may be omitted and word "Relevant" may prefixed in the description of import item at Sl. No. 5 and its quantity may be allowed as applied for i.e. 7000 Kgs. as 1.02 Kgs./Kg. content in the export item.
5. Quantity of import item at Sl. No. 6 may be allowed as 19981 Kgs. as 1.02 Kgs./Kg. content in the export product as claimed by the firm.

RA may take action accordingly.

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| <b>Case No.:</b> 27/4/80-ALC2/2015                                                                                                                                                                                                            | Party Name:ZTT INDIA PRIVATE LIMITED | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/80/050/00098/AM16/                                                                                                                                                                                                             | RLA File<br>:04/24/040/00314/AM15/   | Lic.No/Date:0410160430<br>22.04.2015       | Defer<br>Date:22.12.2015          |
| <b>Decision :</b> The Committee noted that the firm has not replied to the deficiency (raised by DEIT) letter sent to them directly on 05.10.2015 and decided to issue reminder to the firm to furnish reply. Case is deferred to 22.12.2015. |                                      |                                            |                                   |

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| <b>Case No.:</b> 24/4/80-ALC2/2015                                                                                                                                                       | Party Name:THERMAX LTD.,           | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Approved</b> |
| HQ File :01/80/050/00095/AM16/                                                                                                                                                           | RLA File<br>:31/83/040/00001/AM16/ | Lic.No/Date:3110065389<br>23.04.2015       |                                   |
| <b>Decision :</b> The Committee decided to ratify the norms based upon written recommendation by DHI vide their UO No.3(146)/15-TSW(B) dated 19.10.2015(copy to be sent to RA and firm). |                                    |                                            |                                   |
| RA may take action accordingly.                                                                                                                                                          |                                    |                                            |                                   |

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| <b>Case No.:</b> 28/4/80-ALC2/2015 | Party Name:SPIROTECH HEAT EXCHANGERS PVT. LTD. | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
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| HQ File<br>:01/80/050/00099/AM16/                                                                                                                                                                                                                           | RLA File<br>:05/24/040/00572/AM15/ | Lic.No/Date:0510393957<br>24.04.2015 | Defer<br>Date:22.12.2015 |
| <b>Decision :</b> The Committee noted that the firm has not replied to the deficiency letter send on 11.09.2015 followed by reminder on 20.10.2015 and decided to issue final reminder to the firm to furnish reply.<br><br>Case is deferred to 22.12.2015. |                                    |                                      |                          |

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| <b>Case No.:11/4/80-ALC2/2015</b>                                                                                                                                                                                                                            | Party Name:DUCTMASTER<br>INDIA PVT.LTD, | Meet No/Date:16/80-<br>ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/80/050/00082/AM16/                                                                                                                                                                                                                            | RLA File<br>:07/24/040/00474/AM15/      | Lic.No/Date:0710108127<br>30.04.2015           | Defer<br>Date:22.12.2015          |
| <b>Decision :</b> The Committee noted that the firm has not replied to the deficiency letter send on 28.07.2015, followed by reminder on 23.10.2015 and decided to issue final reminder to the firm to furnish reply.<br><br>Case is deferred to 22.12.2015. |                                         |                                                |                                   |

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| <b>Case No.:6/13/80-ALC2/2015</b>                                                                                                                                                                                            | Party Name:AZAD<br>ENGINEERING PRIVATE<br>LIMITED | Meet No/Date:16/80-<br>ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/80/050/00256/AM16/                                                                                                                                                                                            | RLA File<br>:09/24/040/00009/AM16/                | Lic.No/Date:0910061985<br>06.05.2015           | Defer<br>Date:22.12.2015          |
| <b>Decision :</b> The Committee decided to issue deficiency letter to the firm to provide information as per the DHI Note No.3 (181)/15-TSW(B) dated 16.11.2015 to firm to furnish reply.<br>Case is deferred to 22.12.2015. |                                                   |                                                |                                   |

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| <b>Case No.:26/13/80-ALC2/2015</b>                                                                                                                                                        | Party Name:AZAD<br>ENGINEERING PRIVATE<br>LIMITED | Meet No/Date:16/80-<br>ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/80/050/00276/AM16/                                                                                                                                                         | RLA File<br>:09/24/040/00010/AM16/                | Lic.No/Date:0910061984<br>06.05.2015           | Defer<br>Date:22.12.2015          |
| <b>Decision :</b> The Committee noted that the application of the firm has been sent to the DHI on 24.02.2015 and decided to remind them for comments.<br>Case is deferred to 22.12.2015. |                                                   |                                                |                                   |

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| <b>Case No.:25/4/80-ALC2/2015</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:VEELINE MEDIA<br>LTD.   | Meet No/Date:16/80-<br>ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Approved</b> |
| HQ File :01/80/050/00096/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File<br>:02/24/040/00016/AM16/ | Lic.No/Date:0210205780<br>11.05.2015           |                                   |
| <b>Decision :</b> The Committee decided to ratify the norms, as given below, based upon the DIPP Note No. 12/120/2015-TSW/63 dated 10.11.2015 as under:-<br><br><ol style="list-style-type: none"> <li>1. Total net of export products may be specified as 54.792 MT.</li> <li>2. Quantities of import items at Sl. No. 1 to 3 &amp; 7 to 12 may be allowed on net to net basis with accountability clause.</li> <li>3. Word "Relevant" may be prefixed with the description of import item at Sl. No.4 and its quantity may be allowed as applied for i.e. 1428 Kgs. inclusive of 0.5 % wastage as claimed by the firm.</li> </ol> |                                    |                                                |                                   |



4. Words "Metal Articles" may be omitted and word "Relevant" may prefixed in the description of import item at Sl. No. 5 and its quantity may be allowed as applied for i. e. 7000 Kgs. as 1.02 Kgs./Kg. content in the export item.
5. Quantity of import item at Sl. No. 6 may be allowed as 19981 Kgs. as 1.02 Kgs./Kg. content in the export product as claimed by the firm.

RA may take action accordingly.

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| 64                                                                                                                                                                                                                                | <b>Case No.:</b> 17/13/80-ALC2/2015      | <b>Party Name:</b> VEM TECHNOLOGIES PVT LTD. | <b>Meet No/Date:</b> 16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b>       |
|                                                                                                                                                                                                                                   | <b>HQ File</b><br>:01/80/050/00267/AM16/ | <b>RLA File</b><br>:09/24/040/00103/AM16/    | <b>Lic.No/Date:</b> 0910062058<br>22.05.2015       | <b>Defer</b><br><b>Date:</b> 22.12.2015 |
| <b>Decision:</b> The Committee decided to issue deficiency letter to the firm to provide information as per the MSME UO Note No.30 (150)/15-ME dated 15.10.2015 sent to firm to furnish reply.<br>Case is deferred to 22.12.2015. |                                          |                                              |                                                    |                                         |

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| 65                                                                                                                                                                            | <b>Case No.:</b> 5/10/80-ALC2/2015       | <b>Party Name:</b> BHARAT HEAVY ELECTRICALS LIMITED | <b>Meet No/Date:</b> 16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b>       |
|                                                                                                                                                                               | <b>HQ File</b><br>:01/80/050/00202/AM16/ | <b>RLA File</b><br>:04/24/040/00033/AM16/           | <b>Lic.No/Date:</b> 0410160603<br>01.06.2015       | <b>Defer</b><br><b>Date:</b> 22.12.2015 |
| <b>Decision :</b> The Committee noted that the firm's reply dated 28.02.2015 has been sent to DHI on 12.10.2015 for examination and comments. Case is deferred to 22.12.2015. |                                          |                                                     |                                                    |                                         |

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| 66                                                                                                                                                                                                     | <b>Case No.:</b> 12/13/80-ALC2/2015      | <b>Party Name:</b> MOTHERSON SUMI SYSTEMS LTD., | <b>Meet No/Date:</b> 16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b>       |
|                                                                                                                                                                                                        | <b>HQ File</b><br>:01/80/050/00262/AM16/ | <b>RLA File</b><br>:05/24/040/00164/AM16/       | <b>Lic.No/Date:</b> 0510394802<br>03.07.2015       | <b>Defer</b><br><b>Date:</b> 22.12.2015 |
| <b>Decision :</b> The Committee noted that the application of the firm has been sent to C&PC on 22.09.2015 and decided to remind to them to expedite their comments.<br>Case is deferred to 22.12.2015 |                                          |                                                 |                                                    |                                         |

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| 67                                                                                                                                                                                                                             | <b>Case No.:</b> 3/10/80-ALC2/2015       | <b>Party Name:</b> DYNAMATIC TECHNOLOGIES LIMITED, | <b>Meet No/Date:</b> 16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b>       |
|                                                                                                                                                                                                                                | <b>HQ File</b><br>:01/80/050/00200/AM16/ | <b>RLA File</b><br>:07/24/040/00119/AM16/          | <b>Lic.No/Date:</b> 0710108470<br>06.07.2015       | <b>Defer</b><br><b>Date:</b> 22.12.2015 |
| <b>Decision :</b> The Committee noted that the firm has not replied to the deficiency(raised by MSME) letter send on 23.10.2015 and decided to issue reminder to the firm to furnish reply.<br>Case is deferred to 22.12.2015. |                                          |                                                    |                                                    |                                         |

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| 68                                                                                                                   | <b>Case No.:</b> 6/10/80-ALC2/2015       | <b>Party Name:</b> ALPINE COILS LLP       | <b>Meet No/Date:</b> 16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b>       |
|                                                                                                                      | <b>HQ File</b><br>:01/80/050/00203/AM16/ | <b>RLA File</b><br>:04/24/040/00086/AM16/ | <b>Lic.No/Date:</b> 0410160771<br>07.07.2015       | <b>Defer</b><br><b>Date:</b> 22.12.2015 |
| <b>Decision :</b> The Committee noted that the firm has not replied to the deficiency(raised by DIPP) letter send on |                                          |                                           |                                                    |                                         |



23.10.2015 and decided to issue reminder to the firm to furnish reply.  
Case is deferred to 22.12.2015.

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| 69 | <b>Case No.:</b> 4/13/80-ALC2/2015                                                                                                                                                                                             | Party Name:ISGEC HEAVY ENGINEERING LIMITED | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00254/AM16/                                                                                                                                                                                                 | RLA File :05/23/040/00128/AM16/            | Lic.No/Date:0510394821<br>07.07.2015       |                                   |
|    | <b>Decision :</b> The Committee decided to ratify the norms based upon written recommendation by DHI vide their UO No.3(23)/15-TSW(B) dated 07.10.2015(copy to be sent to RA and firm).<br><br>RA may take action accordingly. |                                            |                                            |                                   |

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| 70 | <b>Case No.:</b> 23/13/80-ALC2/2015                                                                                                                                                       | Party Name:DEEPEEKA EXPORTS PVT. LTD. | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00273/AM16/                                                                                                                                                            | RLA File :05/23/040/00133/AM16/       | Lic.No/Date:0510394820<br>07.07.2015       | Defer<br>Date:22.12.2015          |
|    | <b>Decision :</b> The Committee noted that the application of the firm has been sent to MSME on 21.09.2015 and decided to remind to MEME for comments.<br>Case is deferred to 22.12.2015. |                                       |                                            |                                   |

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| 71 | <b>Case No.:</b> 3/13/80-ALC2/2015                                                                                                                                                                                             | Party Name:ITRON INDIA PVT. LTD. | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00253/AM16/                                                                                                                                                                                                 | RLA File :05/23/040/00103/AM16/  | Lic.No/Date:0510394833<br>08.07.2015       | Defer<br>Date:22.12.2015          |
|    | <b>Decision :</b> The Committee noted that the firm has not replied to the deficiency(raised by DIPP) letter send on 23.10.2015 and decided to issue reminder to the firm to furnish reply.<br>Case is deferred to 22.12.2015. |                                  |                                            |                                   |

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| 72 | <b>Case No.:</b> 30/13/80-ALC2/2015                                                                                                                                                                                            | Party Name:ITRON INDIA PVT. LTD. | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00280/AM16/                                                                                                                                                                                                 | RLA File :05/23/040/00099/AM16/  | Lic.No/Date:0510394836<br>08.07.2015       | Defer<br>Date:22.12.2015          |
|    | <b>Decision :</b> The Committee noted that the firm has not replied to the deficiency(raised by DIPP) letter send on 23.10.2015 and decided to issue reminder to the firm to furnish reply.<br>Case is deferred to 22.12.2015. |                                  |                                            |                                   |

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| 73 | <b>Case No.:</b> 27/13/80-ALC2/2015                                                                                                                                                                                            | Party Name:ITRON INDIA PVT. LTD. | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00277/AM16/                                                                                                                                                                                                 | RLA File :05/23/040/00100/AM16/  | Lic.No/Date:0510394875<br>13.07.2015       | Defer<br>Date:22.12.2015          |
|    | <b>Decision :</b> The Committee noted that the firm has not replied to the deficiency(raised by DIPP) letter send on 23.10.2015 and decided to issue reminder to the firm to furnish reply.<br>Case is deferred to 22.12.2015. |                                  |                                            |                                   |



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| 74                                                                                                                                                                                                                             | <b>Case No.:</b> 28/13/80-ALC2/2015 | Party Name:ITRON INDIA PVT. LTD.   | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                | HQ File<br>:01/80/050/00278/AM16/   | RLA File<br>:05/23/040/00105/AM16/ | Lic.No/Date:0510394876<br>13.07.2015       | Defer<br>Date:22.12.2015          |
| <b>Decision :</b> The Committee noted that the firm has not replied to the deficiency(raised by DIPP) letter send on 23.10.2015 and decided to issue reminder to the firm to furnish reply.<br>Case is deferred to 22.12.2015. |                                     |                                    |                                            |                                   |

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| 75                                                                                                                                                                                                                             | <b>Case No.:</b> 2/13/80-ALC2/2015 | Party Name:ITRON INDIA PVT. LTD.   | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                | HQ File<br>:01/80/050/00252/AM16/  | RLA File<br>:05/23/040/00104/AM16/ | Lic.No/Date:0510394901<br>15.07.2015       | Defer<br>Date:22.12.2015          |
| <b>Decision :</b> The Committee noted that the firm has not replied to the deficiency(raised by DIPP) letter send on 23.10.2015 and decided to issue reminder to the firm to furnish reply.<br>Case is deferred to 22.12.2015. |                                    |                                    |                                            |                                   |

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| 76                                                                                                                                                                                       | <b>Case No.:</b> 22/13/80-ALC2/2015 | Party Name:APAR INDUSTRIES LIMITED | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                          | HQ File<br>:01/80/050/00272/AM16/   | RLA File<br>:03/94/040/00237/AM16/ | Lic.No/Date:0310797249<br>15.07.2015       | Defer<br>Date:22.12.2015          |
| <b>Decision :</b> The Committee noted that the application of the firm has been sent to DEIT on 22.09.2015 and decided to remind to DEIT for comments.<br>Case is deferred to 22.12.2015 |                                     |                                    |                                            |                                   |

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| 77                                                                                                                                                                                                                             | <b>Case No.:</b> 29/13/80-ALC2/2015 | Party Name:ITRON INDIA PVT. LTD.   | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                | HQ File<br>:01/80/050/00279/AM16/   | RLA File<br>:05/23/040/00098/AM16/ | Lic.No/Date:0510394900<br>15.07.2015       | Defer<br>Date:22.12.2015          |
| <b>Decision :</b> The Committee noted that the firm has not replied to the deficiency(raised by DIPP) letter send on 23.10.2015 and decided to issue reminder to the firm to furnish reply.<br>Case is deferred to 22.12.2015. |                                     |                                    |                                            |                                   |

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| 78                                                                                                                                                                                                                             | <b>Case No.:</b> 1/13/80-ALC2/2015 | Party Name:ISGEC HITACHI ZOSEN LIMITED | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                | HQ File<br>:01/80/050/00251/AM16/  | RLA File<br>:05/23/040/00143/AM16/     | Lic.No/Date:0510394942<br>17.07.2015       | Defer<br>Date:22.12.2015          |
| <b>Decision :</b> The Committee noted that the firm has not replied to the deficiency(raised by DIPP) letter send on 23.10.2015 and decided to issue reminder to the firm to furnish reply.<br>Case is deferred to 22.12.2015. |                                    |                                        |                                            |                                   |

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| 79 | <b>Case No.:</b> 18/13/80-ALC2/2015 | Party Name:VOITH HYDRO PRIVATE LIMITED | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
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| HQ File<br>:01/80/050/00268/AM16/                                                                                                                                                                                           | RLA File<br>:05/24/040/00185/AM16/ | Lic.No/Date:0510394911<br>17.07.2015 | Defer<br>Date:22.12.2015 |
| <b>Decision :</b> The Committee decided to issue deficiency letter to the firm to provide information as per the DHI UO No.3 (180)/15-ME dated 19.10.2015 sent to firm to furnish reply.<br>Case is deferred to 22.12.2015. |                                    |                                      |                          |

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| 80                                                                                                                                                                                       | Case No.:31/13/80-ALC2/2015       | Party Name:INJECTOPLAST PVT.LTD    | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | Status:<br>Deferred      |
|                                                                                                                                                                                          | HQ File<br>:01/80/050/00281/AM16/ | RLA File<br>:06/24/040/00016/AM16/ | Lic.No/Date:0610038194<br>17.07.2015       | Defer<br>Date:22.12.2015 |
| <b>Decision :</b> The Committee noted that the application of the firm has been sent to MSME on 21.09.2015 and decided to remind to MSME for comments.<br>Case is deferred to 22.12.2015 |                                   |                                    |                                            |                          |

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| 81                                                                                                                                                                                                                             | Case No.:14/13/80-ALC2/2015       | Party Name:SPIROTECH HEAT EXCHANGERS PVT. LTD. | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | Status:<br>Deferred      |
|                                                                                                                                                                                                                                | HQ File<br>:01/80/050/00264/AM16/ | RLA File<br>:05/24/040/00180/AM16/             | Lic.No/Date:0510394992<br>20.07.2015       | Defer<br>Date:22.12.2015 |
| <b>Decision :</b> The Committee noted that the firm has not replied to the deficiency(raised by DIPP) letter send on 27.10.2015 and decided to issue reminder to the firm to furnish reply.<br>Case is deferred to 22.12.2015. |                                   |                                                |                                            |                          |

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| 82                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Case No.:7/13/80-ALC2/2015        | Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | Status:<br>Deferred      |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | HQ File<br>:01/80/050/00257/AM16/ | RLA File<br>:05/24/040/00184/AM16/                | Lic.No/Date:0510395020<br>21.07.2015       | Defer<br>Date:22.12.2015 |
| <b>Decision :</b> The Committee decided to issue a deficiency letter to the firm to provide the information as per DIPP Note No. 12/120/2015-TSW/82 dated 10.11.2015, as given below: <ol style="list-style-type: none"> <li>1. Information in respect of Sl. No. 6 &amp; 9 of Standard Deficiency Format-export product wise.</li> <li>2. Brass Bar blank size and weight thereof supported by size &amp; weight of component to be manufactured – export product wise.</li> <li>3. Cutting allowance and end cutting loss on brass bar.</li> </ol> Case is deferred to 22.12.2015. |                                   |                                                   |                                            |                          |

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| 83                                                                                                                                                                                                       | Case No.:5/13/80-ALC2/2015        | Party Name:HIMACHAL FUTURISTIC COMMUNICATIONS LTD., | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | Status:<br>Deferred      |
|                                                                                                                                                                                                          | HQ File<br>:01/80/050/00255/AM16/ | RLA File<br>:05/23/040/00132/AM16/                  | Lic.No/Date:0510395032<br>22.07.2015       | Defer<br>Date:22.12.2015 |
| <b>Decision :</b> The Committee noted that the application dated 25.06.2015 & 15.10.2015 of the firm has been sent to DEIT on 04.11.2015 for examination and comments.<br>Case is deferred to 22.12.2015 |                                   |                                                     |                                            |                          |

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| 84 | Case No.:15/13/80-ALC2/2015 | Party Name:MOTHERSON SUMI SYSTEMS LTD., | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | Status:<br>Deferred |
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| HQ File<br>:01/80/050/00265/AM16/                                                                                                                                                        | RLA File<br>:05/24/040/00199/AM16/ | Lic.No/Date:0510395057<br>23.07.2015 | Defer<br>Date:22.12.2015 |
| <b>Decision :</b> The Committee noted that the application of the firm has been sent to C&PC on 23.09.2015 and decided to remind to C&PC for comments.<br>Case is deferred to 22.12.2015 |                                    |                                      |                          |

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| Case No.:24/13/80-ALC2/2015    | Party Name:GRAZIANO TRASMISSIONI INDIA PVT LTD                                                                                                                                                                                   | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | Status:<br>Approved |
| HQ File :01/80/050/00274/AM16/ | RLA File<br>:05/23/040/00173/AM16/                                                                                                                                                                                               | Lic.No/Date:0510395079<br>24.07.2015       |                     |
| 85                             | <b>Decision :</b> The Committee decided to ratify the norms based upon written recommendation by DC(MSME) vide ID Note No.30(151)/15-ME dated 15.10.2015(copy to be sent to RA and firm).<br><br>RA may take action accordingly. |                                            |                     |

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| Case No.:8/13/80-ALC2/2015        | Party Name:SPIROTECH HEAT EXCHANGERS PVT. LTD.                                                                                                                                                                                 | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | Status:<br>Deferred      |
| HQ File<br>:01/80/050/00258/AM16/ | RLA File<br>:05/24/040/00194/AM16/                                                                                                                                                                                             | Lic.No/Date:0510395099<br>28.07.2015       | Defer<br>Date:22.12.2015 |
| 86                                | <b>Decision :</b> The Committee noted that the firm has not replied to the deficiency(raised by DIPP) letter send on 27.10.2015 and decided to issue reminder to the firm to furnish reply.<br>Case is deferred to 22.12.2015. |                                            |                          |

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| Case No.:2/10/80-ALC2/2015        | Party Name:FRIZAIR PRIVATE LIMITED                                                                                                                                                                                                                                                             | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | Status:<br>Deferred      |
| HQ File<br>:01/80/050/00199/AM16/ | RLA File<br>:09/24/040/00154/AM16/                                                                                                                                                                                                                                                             | Lic.No/Date:0910062395<br>29.07.2015       | Defer<br>Date:22.12.2015 |
| 87                                | <b>Decision :</b> The Committee noted that the firm and the RA were requested to furnish the hard copy of the application vide letter dated 11.09.2015 and 21.10.2015, which has not been received yet, and decided to issue a reminder to the RA and firm.<br>Case is deferred to 22.12.2015. |                                            |                          |

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| Case No.:25/13/80-ALC2/2015    | Party Name:DENSO HARYANA PVT. LTD.,                                                                                                                                                                                              | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | Status:<br>Approved |
| HQ File :01/80/050/00275/AM16/ | RLA File<br>:05/23/040/00058/AM16/                                                                                                                                                                                               | Lic.No/Date:0510395128<br>30.07.2015       |                     |
| 88                             | <b>Decision :</b> The Committee decided to ratify the norms based upon written recommendation by DC(MSME) vide ID Note No.30(168)/15-ME dated 02.11.2015(copy to be sent to RA and firm).<br><br>RA may take action accordingly. |                                            |                     |

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| Case No.:15/16/80-ALC2/2015 | Party Name:FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | Status:<br>Deferred |
| 89                          |                                                               |                                            |                     |



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| HQ File<br>:01/80/050/00300/AM16/                                                                                                                                           | RLA File<br>:04/24/040/00110/AM16/ | Lic.No/Date:0410160892<br>10.08.2015 | Defer<br>Date:22.12.2015 |
| <b>Decision :</b> The Committee noted that the application of the firm has been sent to MSME on 02.11.2015 for examination and comments.<br>Case is deferred to 22.12.2015. |                                    |                                      |                          |

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| <b>Case No.:16/16/80-ALC2/2015</b> | Party Name:BHARAT HEAVY ELECTRICALS LIMITED                                                                                                                                                                                                                                                                                                                                          | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/80/050/00301/AM16/  | RLA File<br>:04/24/040/00119/AM16/                                                                                                                                                                                                                                                                                                                                                   | Lic.No/Date:0410160907<br>13.08.2015       | Defer<br>Date:22.12.2015          |
| 90                                 | <b>Decision :</b> The Committee decided to issue a deficiency letter to the firm to provide the information as per DHI representative present in the meeting, as given below: <ol style="list-style-type: none"> <li>1. Item No.1 – 3 – Split Quantity of seamless &amp; Welded Tubes and</li> <li>2. Item No. 16 - Detailed Calculation.</li> </ol> Case is deferred to 22.12.2015. |                                            |                                   |

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| <b>Case No.:8/16/80-ALC2/2015</b> | Party Name:NIKHTISH ENTERPRISES                                                                                                                                                                                                                                  | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/80/050/00293/AM16/ | RLA File<br>:31/83/040/00070/AM16/                                                                                                                                                                                                                               | Lic.No/Date:3110065604<br>20.08.2015       | Defer<br>Date:22.12.2015          |
| 91                                | <b>Decision :</b> The Committee noted that the application of the firm has been sent to MSME on 02.11.2015. However, case pertains to DIPP and decided to forward a copy of application to them for examination and comments.<br>Case is deferred to 22.12.2015. |                                            |                                   |

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| <b>Case No.:14/16/80-ALC2/2015</b> | Party Name:PARKER HANNIFIN INDIA PVT. LTD.                                                                                                                                                                                                                      | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/80/050/00299/AM16/  | RLA File<br>:04/24/040/00108/AM16/                                                                                                                                                                                                                              | Lic.No/Date:0410160954<br>25.08.2015       | Defer<br>Date:22.12.2015          |
| 92                                 | <b>Decision :</b> The Committee noted that the application of the firm has been sent to DIPP on 02.11.2015. However, case pertains to DHI and decided to forward a copy of application to them for examination and comments.<br>Case is deferred to 22.12.2015. |                                            |                                   |

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| <b>Case No.:9/16/80-ALC2/2015</b> | Party Name:GODREJ & BOYCE MFG. CO. LTD.,                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Approved</b> |
| HQ File<br>:01/80/050/00294/AM16/ | RLA File<br>:03/94/040/00400/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Lic.No/Date:0310798521<br>27.08.2015       |                                   |
| 93                                | <b>Decision :</b> The Committee decided to ratify the norms, as given below, based upon the DIPP Note No. 12/120/2015-TSW/93 dated 10.11.2015 as under:- <ol style="list-style-type: none"> <li>1. Net Empty weight of export product may be specified as 126.491 MT .</li> <li>2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1, 2 &amp; 8.</li> <li>3. Quantity of import item at Sl. No. 1 may be allowed as 119471 Kgs. inclusive of 10.9 % wastage after taking 1/3<sup>rd</sup> recovery from scrap.</li> <li>4. Quantity of import item at Sl. No. 2 may be allowed as 900 Kgs. inclusive of 5 % wastage.</li> </ol> |                                            |                                   |



5. Quantity of import item at Sl. No. 3 may be allowed as 35 Nos. on net to net basis. Duty free weight of this item may be as 8500 Kgs. inclusive of 8 % wastage after taking 20 % recovery from scrap.
6. Quantities of import items at Sl. No. 4, 5, 6 & 7 may also be specified as 1 No., 1 No., 2 Nos. & 1 No. respectively in addition to their weights and the same may be allowed on net to net basis.
7. Quantity of import item at Sl. No. 8 may be allowed as 569 Kgs. (11.5 Meters) inclusive of 2 % wastage.
8. Quantity of import item at Sl. No. 9 may be allowed as 436 Kgs.(69 Nos.) on net to net basis.
9. Quantity of import item at Sl. No. 10 may be allowed as 33 Kgs.(9 Nos.) on net to net basis.
10. Quantities of import items at Sl. No. 11, 12 , 13 & 14 (welding Consumables) may be allowed as applied for i.e. 528 Kgs., 6110 Kgs., 935 Kgs. & 8183 Kgs. respectively.

RA may take action accordingly.

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| Case No.:13/16/80-ALC2/2015                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:GODREJ & BOYCE MFG. CO. LTD., | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | Status:<br>Approved |
| HQ File<br>:01/80/050/00298/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File<br>:03/94/040/00167/AM16/       | Lic.No/Date:0310798520<br>27.08.2015       |                     |
| <b>Decision :</b> The Committee decided to ratify the norms, as given below, based upon the DIPP Note No. 12/120/2015-TSW/94 dated 10.11.2015 as under:-                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |                                          |                                            |                     |
| <ol style="list-style-type: none"> <li>1. Net Empty weight of each export product at Sl. No. 1, 2 &amp; 3 may be specified as 164.333 MT.</li> <li>2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 &amp; 2.</li> <li>3. Quantity of import item at Sl. No. 1 may be allowed as 389781 Kgs. inclusive of 5 % wastage.</li> <li>4. Quantity of import item at Sl. No. 2 may be allowed as 48400 Kgs. inclusive of 33.3 % wastage after taking 1/3<sup>rd</sup> recovery from scrap.</li> <li>5. Quantity of import item at Sl. No. 3 may be allowed as 99 Nos. on net to net basis. Duty free weight of this item may be as applied for i.e. 44090 Kgs. inclusive of 3 % wastage.</li> <li>6. Quantity of import item at Sl. No. 4 may be allowed as 3 Nos. on net to net basis. Duty free weight of this item may be as applied for i.e. 1937 Kgs. inclusive of 3 % wastage.</li> <li>7. Quantity of import item at Sl. No. 5 may be allowed as 9 Nos. on net to net basis. Duty free weight of this item may be as applied for i.e. 362 Kgs. inclusive of 3 % wastage.</li> <li>8. Quantities of import items at Sl. No. 6, 7 &amp; 8 (welding Consumables) may be allowed as applied for i.e. 7128 Kgs. each.</li> <li>9. Quantities of import items at Sl. No. 9 &amp; 10 (welding Consumables) may be allowed as applied for i.e. 16158 Kgs. each.</li> </ol> |                                          |                                            |                     |
| RA may take action accordingly.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |                                          |                                            |                     |

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| Case No.:7/16/80-ALC2/2015                                                                                                                                                 | Party Name:WHEELS INDIA LIMITED    | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | Status:<br>Deferred      |
| HQ File<br>:01/80/050/00292/AM16/                                                                                                                                          | RLA File<br>:04/24/040/00131/AM16/ | Lic.No/Date:0410160967<br>31.08.2015       | Defer<br>Date:22.12.2015 |
| <b>Decision :</b> The Committee noted that the application of the firm has been sent to DHI on 02.11.2015 for examination and comments.<br>Case is deferred to 22.12.2015. |                                    |                                            |                          |

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| Case No.:10/16/80-ALC2/2015 | Party Name:GODREJ & BOYCE MFG. CO. LTD., | Meet No/Date:16/80-ALC2/2015 | Status:<br>Approved |
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| HQ File<br>:01/80/050/00295/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File<br>:03/94/040/00411/AM16/ | Lic.No/Date:0310798600<br>01.09.2015 |  |
| <b>Decision :</b> The Committee decided to ratify the norms, as given below, based upon the DIPP Note No. 12/120/2015-TSW/96 dated 10.11.2015 as under:- <ol style="list-style-type: none"> <li>1. Net Erected weight of export product may be specified as 49 MT .</li> <li>2. Quantity of import item at Sl. No. 1 may be allowed as 1 No. on net to net basis. Duty free weight of this item may be as applied for i.e. 2.84 Kgs. inclusive of 5.2 % wastage.</li> <li>3. Word "Relevant" may be prefixed with the description of import items at Sl. No. 2 &amp; 4 to 7.</li> <li>4. Quantity of import item at Sl. No. 2 may be allowed as 45261 Kgs. inclusive of 8.5 % wastage after taking 1/3<sup>rd</sup> recovery from scrap.</li> <li>5. Quantity of import item at Sl. No. 3 may be allowed as 14 Nos. on net to net basis. Duty free weight of this item may be as applied for i.e. 2440.62 Kgs. inclusive of 5 % wastage.</li> <li>6. Quantities of import items at Sl. No. 4, 6 &amp; 7 may be allowed as 808.2 Kgs., 698.8 Kgs. &amp; 50.4 Kgs. respectively as 1.02 Kgs./Kg. content in export item.</li> <li>7. Words " 6 mm to 32 mm" maybe suffixed with the description of import item at Sl. No. 5 and its quantity may be allowed as applied for i.e. as 1103.76 Kgs. inclusive of 5 % wastage.</li> <li>8. Quantities of import items at Sl. No. 8, 9 &amp; 10 (welding Consumables) may be allowed as applied for i.e. 711.33 Kgs. each.</li> </ol> <p>RA may take action accordingly.</p> |                                    |                                      |  |

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| <b>Case No.:11/16/80-ALC2/2015</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:GODREJ & BOYCE MFG. CO. LTD., | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Approved</b> |
| HQ File<br>:01/80/050/00296/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File<br>:03/94/040/00204/AM16/       | Lic.No/Date:0310798599<br>01.09.2015       |                                   |
| <b>Decision :</b> The Committee decided to ratify the norms, as given below, based upon the DIPP Note No. 12/120/2015-TSW/97 dated 10.11.2015 as under:- <ol style="list-style-type: none"> <li>1. Net Empty weight of each export product at Sl. No. 1 &amp; 2 may be specified as 211.241 MT.</li> <li>2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 3, 6 to 8, 13 &amp; 14.</li> <li>3. Quantity of import item at Sl. No. 1 may be allowed as 361454 Kgs. inclusive of 7.1 % wastage.</li> <li>4. Quantity of import item at Sl. No. 2 may be allowed as 788 Kgs. inclusive of 5 % wastage.</li> <li>5. Quantity of import item at Sl. No. 3 may be allowed as 34702 Kgs. inclusive of 8.1 % wastage after taking 1/3<sup>rd</sup> recovery from scrap.</li> <li>6. Quantity of import item at Sl. No. 4 may be allowed as 92 Kgs. on net to net basis.</li> <li>7. Quantity of import item at Sl. No. 5 may be allowed as 32 Nos. on net to net basis. Duty free weight of this item may be as applied for i.e. 3324 Kgs. inclusive of 5 % wastage.</li> <li>8. Quantity of import item at Sl. No. 6 may be allowed as 173.4 Kgs. (3.69 Meters) inclusive of 2 % wastage.</li> <li>9. Quantity of import item at Sl. No. 7 may be allowed as 17018 Kgs. (1063.4 Meters) inclusive of 2 % wastage.</li> <li>10. Quantity of import item at Sl. No. 8 may be allowed as 1904 Kgs.(4992 Nos.) on net to net basis.</li> <li>11. Quantity of import item at Sl. No. 9 may be allowed as 480 Kgs.(24 Nos.) on net to net basis.</li> <li>12. Quantity of import item at Sl. No. 10 may be allowed as 600 Kgs.(24 Nos.) on net to net basis.</li> <li>13. Quantity of import item at Sl. No. 11 may be allowed as 96 Kgs.(24 Nos.) on net to net basis.</li> <li>14. Quantity of import item at Sl. No. 12 may be allowed as 954 Kgs.(10 Nos.) on net to net basis.</li> <li>15. Quantity of import item at Sl. No. 13 may be allowed as 3272 Kgs. (125.7 Meters) inclusive of 2 % wastage.</li> <li>16. Quantity of import item at Sl. No. 14 may be allowed as 2750 Kgs. (125.7 Meters) inclusive of 2 % wastage.</li> </ol> |                                          |                                            |                                   |



17. Quantities of import items at Sl. No. 15, 16 & 17 (welding Consumables) may be allowed as applied for i.e. 4478 Kgs. each.

RA may take action accordingly.

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| 98                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Case No.:12/16/80-ALC2/2015       | Party Name:GODREJ & BOYCE MFG. CO. LTD., | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | Status:<br>Approved |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | HQ File<br>:01/80/050/00297/AM16/ | RLA File<br>:03/94/040/00149/AM16/       | Lic.No/Date:0310798601<br>01.09.2015       |                     |
| <p><b>Decision :</b> The Committee decided to ratify the norms, as given below, based upon the DIPP Note No. 12/120/2015-TSW/98 dated 10.11.2015 as under:-</p> <ol style="list-style-type: none"> <li>1. Net Empty weight of each export product at Sl. No. 1 &amp; 2 may be specified as 17.5 MT.</li> <li>2. Net Empty weight of each export product at Sl. No. 3 &amp; 4 may be specified as 17.58 MT.</li> <li>3. Net Empty weight of each export product at Sl. No. 5 &amp; 6 may be specified as 20.01 MT.</li> <li>4. Net Empty weight of export product at Sl. No. 7 may be specified as 1.26 MT.</li> <li>5. Quantity of import item at Sl. No. 1 may be allowed as 48 Nos. on net to net basis. Duty free weight of this item may be as 30406 Kgs. inclusive of 18.8 % wastage after taking 20 % recovery from scrap.</li> <li>6. Quantity of import item at Sl. No. 2 may be allowed as 80 Nos. on net to net basis. Duty free weight of this item may be as applied for i.e. 340 Kgs. inclusive of 5 % wastage.</li> <li>7. Quantity of import item at Sl. No. 3 may be allowed as 8 Nos. on net to net basis. Duty free weight of this item may be as 404 Kgs. inclusive of 19.9 % wastage after taking 20 % recovery from scrap.</li> <li>8. Quantity of import item at Sl. No. 4 may be allowed as 6 Nos. on net to net basis. Duty free weight of this item may be as applied for i.e. 12 Kgs. inclusive of 2 % wastage.</li> <li>9. Word "Relevant" may be prefixed with the description of import items at Sl. No. 5, 6 &amp; 7.</li> <li>10. Quantity of import item at Sl. No. 5 may be allowed as 291.1 Kgs. (21.47 Meters) inclusive of 2 % wastage.</li> <li>11. Quantity of import item at Sl. No. 6 may be allowed as 43039 Kgs. (29010.9 Meters) inclusive of 2 % wastage.</li> <li>12. Quantity of import item at Sl. No. 7 may be allowed as 38519 Kgs. inclusive of 8.2 % wastage after taking 1/3<sup>rd</sup> recovery from scrap.</li> <li>13. Quantities of import items at Sl. No. 8, 9 &amp; 10 (welding Consumables) may be allowed as applied for i.e. 601 Kgs. each.</li> </ol> <p>RA may take action accordingly.</p> |                                   |                                          |                                            |                     |

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| 99                                                                                                                                                                                                                                                                  | Case No.:6/16/80-ALC2/2015        | Party Name:LMT (INDIA) PVT LTD.    | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | Status:<br>Deferred      |
|                                                                                                                                                                                                                                                                     | HQ File<br>:01/80/050/00291/AM16/ | RLA File<br>:31/83/040/00069/AM16/ | Lic.No/Date:3110065624<br>07.09.2015       | Defer<br>Date:22.12.2015 |
| <p><b>Decision :</b> The Committee noted that the application of the firm has been sent to DHI on 02.11.2015. However, case pertains to DIPP and decided to forward a copy of application to them for examination and comments. Case is deferred to 22.12.2015.</p> |                                   |                                    |                                            |                          |

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| 100 | Case No.:1/16/80-ALC2/2015        | Party Name:GARDNER AEROSPACE PRANITA PRIVATE LIMITED, | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | Status:<br>Deferred      |
|     | HQ File<br>:01/80/050/00286/AM16/ | RLA File<br>:07/24/040/00176/AM16/                    | Lic.No/Date:0710108718<br>11.09.2015       | Defer<br>Date:22.12.2015 |



**Decision :** The Committee noted that the application of the firm has been sent to MSME on 02.11.2015 for examination and comments.  
Case is deferred to 22.12.2015.

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| 101 | <b>Case No.:</b> 2/16/80-ALC2/2015                                                                                                                                                                                                                 | Party Name:FRIZAIR PRIVATE LIMITED | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File<br>:01/80/050/00287/AM16/                                                                                                                                                                                                                  | RLA File<br>:09/24/040/00388/AM16/ | Lic.No/Date:0910062708<br>12.10.2015       | Defer<br>Date:22.12.2015          |
|     | <b>Decision :</b> The Committee noted that the firm and the RA were requested to furnish the hard copy of the application, which has not been received yet, and decided to issue a reminder to the RA and firm.<br>Case is deferred to 22.12.2015. |                                    |                                            |                                   |

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| 102 | <b>Case No.:</b> 3/16/80-ALC2/2015                                                                                                                                                                                                                 | Party Name:AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File<br>:01/80/050/00288/AM16/                                                                                                                                                                                                                  | RLA File<br>:09/24/040/00399/AM16/          | Lic.No/Date:0910062717<br>13.10.2015       | Defer<br>Date:22.12.2015          |
|     | <b>Decision :</b> The Committee noted that the firm and the RA were requested to furnish the hard copy of the application, which has not been received yet, and decided to issue a reminder to the RA and firm.<br>Case is deferred to 22.12.2015. |                                             |                                            |                                   |

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| 103 | <b>Case No.:</b> 4/16/80-ALC2/2015                                                                                                                                                                                                                 | Party Name:AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File<br>:01/80/050/00289/AM16/                                                                                                                                                                                                                  | RLA File<br>:09/24/040/00398/AM16/          | Lic.No/Date:0910062718<br>13.10.2015       | Defer<br>Date:22.12.2015          |
|     | <b>Decision :</b> The Committee noted that the firm and the RA were requested to furnish the hard copy of the application, which has not been received yet, and decided to issue a reminder to the RA and firm.<br>Case is deferred to 22.12.2015. |                                             |                                            |                                   |

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| 104 | <b>Case No.:</b> 5/16/80-ALC2/2015                                                                                                                                                                                                                 | Party Name:AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File<br>:01/80/050/00290/AM16/                                                                                                                                                                                                                  | RLA File<br>:09/24/040/00400/AM16/          | Lic.No/Date:0910062719<br>13.10.2015       | Defer<br>Date:22.12.2015          |
|     | <b>Decision :</b> The Committee noted that the firm and the RA were requested to furnish the hard copy of the application, which has not been received yet, and decided to issue a reminder to the RA and firm.<br>Case is deferred to 22.12.2015. |                                             |                                            |                                   |

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| 105 | <b>Case No.:</b> 17/16/80-ALC2/2015                                                                                                                                                                                                                | Party Name:POLY MEDICURE LTD.      | Meet No/Date:16/80-ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File<br>:01/80/050/00302/AM16/                                                                                                                                                                                                                  | RLA File<br>:05/24/040/00305/AM16/ | Lic.No/Date:0510396006<br>21.10.2015       | Defer<br>Date:22.12.2015          |
|     | <b>Decision :</b> The Committee noted that the firm and the RA were requested to furnish the hard copy of the application, which has not been received yet, and decided to issue a reminder to the RA and firm.<br>Case is deferred to 22.12.2015. |                                    |                                            |                                   |



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| 106 | <b>Case No.:18/16/80-ALC2/2015</b>                                                                                                                                                                                                                 | Party Name:STERICAT<br>GUTSTRINGS PVT. LTD. | Meet No/Date:16/80-<br>ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File<br>:01/80/050/00303/AM16/                                                                                                                                                                                                                  | RLA File<br>:05/24/040/00221/AM16/          | Lic.No/Date:0510396072<br>30.10.2015           | Defer<br>Date:22.12.2015          |
|     | <b>Decision :</b> The Committee noted that the firm and the RA were requested to furnish the hard copy of the application, which has not been received yet, and decided to issue a reminder to the RA and firm.<br>Case is deferred to 22.12.2015. |                                             |                                                |                                   |

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| 107 | <b>Case No.:19/16/80-ALC2/2015</b>                                                                                                                                                                                                                 | Party Name:AZAD<br>ENGINEERING PRIVATE<br>LIMITED | Meet No/Date:16/80-<br>ALC2/2015<br>10.11.2015 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File<br>:01/80/050/00304/AM16/                                                                                                                                                                                                                  | RLA File<br>:09/24/040/00430/AM16/                | Lic.No/Date:0910062807<br>30.10.2015           | Defer<br>Date:22.12.2015          |
|     | <b>Decision :</b> The Committee noted that the firm and the RA were requested to furnish the hard copy of the application, which has not been received yet, and decided to issue a reminder to the RA and firm.<br>Case is deferred to 22.12.2015. |                                                   |                                                |                                   |

#### Sl.No.475

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|------------------|----------------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-61  | M/s. United<br>Drilling Tools<br>Ltd., Delhi | HQF.No.01/80/050/00397/AM10/DES.I | Lic. No. & date |
| Meeting No.16/16 |                                              | RA.F.No.05/24/040/00318/AM10      | 0510249707      |
| Date: 10.11.2015 |                                              | Revision of norms                 | dt.22.09.2009   |

**Decision :** The Committee noted that the firm was requested vide letter dated 15.09.2014 and 02.01.2015 followed by reminder dated 28.07.2015 to submit the requisite certificate from the Directorate General of Hydrocarbons, which are yet to be received. NC decided to issue reminder has been sent to firm on 20.10.1015. Therefore, the Committee decided to issue final reminder to firm to expedite reply. The firm has informed that its supply of goods is to ONGC, New Delhi under deemed export category.

Case is deferred to 22.12.2015.

#### S.No.476

|                  |                                        |                                                                  |                 |
|------------------|----------------------------------------|------------------------------------------------------------------|-----------------|
| Case No. A/R-49  | M/s. Larsen<br>&Toubro Ltd.,<br>Mumbai | HQF.No.01/80/050/00245/AM11/DES.I                                | Lic. No. & date |
| Meeting No.16/16 |                                        | RA.F.No.03/95/040/00712/AM10                                     | 0310557677      |
| Date: 10.11.2015 |                                        | Amendment in quantities / addition of<br>additional import items | dt.29.01.2010   |

**Decision :** The Committee noted that the firm has not submitted the DGHC certificate. NC also noted that the firm vide its letter dated 02.07.2015 had requested for a copy of DGHC certificate submitted by GE India and whether it is submitted as per Para 8.2C of FTP and it was decided in Meeting No. 10, held on 18.08.2015, that a proper reply was to be sent to the firm. The Committee noted that the proper reply has not yet been sent and reminder sent to firm on 20.10.2015 for proper reply. Therefore, the Committee decided to issue final reminder to firm to expedite reply..

Case is deferred to 22.12.2015.

#### S.No.477

|                 |               |                                   |                 |
|-----------------|---------------|-----------------------------------|-----------------|
| Case No. A/R-93 | M/s. Gas Tech | HQF.No.01/80/050/00575/AM13/DES.I | Lic. No. & date |
|-----------------|---------------|-----------------------------------|-----------------|



|                  |                                 |                               |               |
|------------------|---------------------------------|-------------------------------|---------------|
| Meeting No.16/16 | Engineering                     | RA.F.No.05/23/040/00447/AM13  | 0510345184    |
| Date: 10.11.2015 | (India) Pvt. Ltd.,<br>Faridabad | Request for revision of norms | dt.07.02.2013 |

**Decision :** The Committee decided to issue a deficiency letter to the firm to provide the information as per DIPP Note No. 12/120/2015-TSW/93-A/R dated 10.11.2015, as given below:

As per Personal Hearing held in NC meeting dated 29.09.2015, firm may be asked to submit assembly drawing of "Gas Regeneration Unit Package"(export item) showing use of 3 Nos. of " Horizontal Reciprocating Triplex Plunger Pump with motor" (import item No. 11).

Case is deferred to 22.12.2015.

**S.No.478**

|                  |                                       |                                       |                 |
|------------------|---------------------------------------|---------------------------------------|-----------------|
| Case No. A/R-114 | M/s. Technoweb<br>Textile Engineering | HQF.No.01/80/050/00006/AM15/DE<br>S.I | Lic. No. & date |
| Meeting No.16/16 | P. Ltd., Mumbai                       | RA.F.No.03/95/040/00936/AM14          | 0310771124      |
| Date: 10.11.2015 |                                       | Request for revision of norms         | dt.26.12.2013   |

**Decision :** The Committee noted that firm's reply dated 19.10.2015 has been sent to C&PC on 30.10.2015 for examination and comments.

Case is deferred to 22.12.2015.

**S.No.479**

|                  |                                         |                                       |                 |
|------------------|-----------------------------------------|---------------------------------------|-----------------|
| Case No. A/R-01  | M/s. Decon India<br>Plastics Pvt. Ltd., | HQF.No.01/80/050/00009/AM15/DE<br>S.I | Lic. No. & date |
| Meeting No.16/16 | Pune                                    | RA.F.No.31/83/040/00231/AM14          | 3110062832      |
| Date: 10.11.2015 |                                         | Request for reason of norms           | dt.26.02.2014   |

**Decision :** The Committee decided to issue deficiency letter to the firm to provide information as per the C&PC directly vide letter No.46011/42/2014-PC-II dated 17.09.2015 and decided to issue reminder to the firm alongwith C&PC again raised deficiency letter No.46011/42/2014-PC-II dated 02.11.2015 to furnish reply.

Case is deferred to 22.12.2015.

**S.No.480**

|                  |                             |                                       |                 |
|------------------|-----------------------------|---------------------------------------|-----------------|
| Case No. A/R-04  | M/s. Poly Medicure<br>Ltd., | HQF.No.01/81/050/00934/AM11/DES<br>.I | Lic. No. & date |
| Meeting No.16/16 |                             | RA.F.No.05/24/040/00428/AM11          | 0510286557      |
| Date: 10.11.2015 |                             | Request for revision of norms         | dt.22.03.2011   |

**Decision :** The Committee noted that the representation of the firm for amendment in the description of one import item was sent to the C&PC on 27.03.2015. The C&PC vide its Note No. 46011/106/2009-PC-II dated 26.08.2015 have provided the written comments. The Committee also noted that the description of this import item was amended and recommended by the NC as "Polyester Poly laminate Film (50 Microns +/- 10%" in the meeting held on 12.07.2011 and a copy of the approved norms was also sent to the CLA. Letter issued to CLA, New Delhi on 21.10.2015 seek a report from them as to what action was taken by the CLA on the amended description of import item approved by the committee.

Case is deferred to 22.12.2015.

**S.No.481**



|                  |                          |                                    |                 |
|------------------|--------------------------|------------------------------------|-----------------|
| Case No. A/R-11  | M/s. Poly Medicure Ltd., | HQF.No.01/81/050/00788/AM11/DE S.I | Lic. No. & date |
| Meeting No.16/16 |                          | RA.F.No.05/24/040/00364/AM11       | 0510283239      |
| Date: 10.11.2015 |                          | Request for revision of norms      | dt.04.02.2011   |

**Decision :** The Committee noted that the representation of the firm for amendment in the description of one import item was sent to the C&PC on 27.03.2015. The C&PC vide its Note No. 46011/106/2009-PC-II dated 26.08.2015 have provided the written comments. The Committee also noted that the description of this import item was amended and recommended by the NC as "Polyester Poly laminate Film (50 Microns +/- 10%" in the meeting held on 12.07.2011 and a copy of the approved norms was also sent to the CLA. Letter issue to CLA, New Delhi on 21.10.2015 seek a report from them as to what action was taken by the CLA on the amended description of import item approved by the committee.

Case is deferred to 22.12.2015.

#### S.No.482

|                  |                                            |                                    |                 |
|------------------|--------------------------------------------|------------------------------------|-----------------|
| Case No. A/R-12  | M/s. Ductmaster India Pvt. Ltd., Bangalore | HQF.No.01/80/050/00762/AM09/DE S.I | Lic. No. & date |
| Meeting No.16/16 |                                            | RA.F.No.07/24/040/00190/AM09       | 0710058660      |
| Date: 10.11.2015 |                                            | Request for fixation of norms      | dt.22.07.2008   |

**Decision :** The Committee noted that deficiency letter dated 23.06.2015 and reminder dated 28.07.2015 was issued to the firm. The firm has submitted reply vide letter dated 26.08.2015. It was pointed out by the DIPP representative in the meeting that the reply given by the firm is not complete and final reminder issued to the firm on 06.11.2015 to furnish complete point wise reply.

Case is deferred to 22.12.2015.

#### S.No.483

|                  |                                         |                                    |                 |
|------------------|-----------------------------------------|------------------------------------|-----------------|
| Case No. A/R-41  | M/s. CICB Chemicon Pvt. Ltd., Bangalore | HQF.No.01/80/050/00016/AM14/DE S.I | Lic. No. & date |
| Meeting No.16/16 |                                         | RA.F.No.07/24/040/00452/AM13       | 0710093506      |
| Date: 10.11.2015 |                                         | Request for fixation of norms      | dt.01.02.2013   |

**Decision :** The Committee noted that the DIPP has furnished its written comments vide Note No. 12/108/2015-TSW/41-A / R dated 29.09.2015. The Committee noted that the firm in its reply dated 28.07.2015 has submitted a copy of the invalidation letter, whereas they were requested to submit a copy of the EPCG license, followed by reminder to the firm on 23.10.2015 and decided to issue final reminder to firm to submit a copy of the complete EPCG authorisation.

Case is deferred to 22.12.2015.

#### S.No.484

|                  |                                               |                                    |                 |
|------------------|-----------------------------------------------|------------------------------------|-----------------|
| Case No. A/R-78  | M/s. Bharat Heavy Electricals Ltd., Bangalore | HQF.No.01/80/050/00444/AM15/DE S.I | Lic. No. & date |
| Meeting No.16/16 |                                               | RA.F.No.07/24/040/00203/AM15       | 0710106685      |
| Date: 10.11.2015 |                                               | Request for fixation of norms      | dt.17.09.2014   |

**Decision :** The Committee decided to ratify the norms based upon written recommendation by DEIT vide their UO No.17(34)/2014-IPHW dated 16.10.2015(copy to be sent to RA and firm).



RA may take action accordingly.

**S.No.485**

|                  |                                 |                                    |                 |
|------------------|---------------------------------|------------------------------------|-----------------|
| Case No. A/R-79  | M/s. Wheels India Ltd., Chennai | HQF.No.01/80/050/00037/AM16/DE S.I | Lic. No. & date |
| Meeting No.16/16 |                                 | RA.F.No.04/24/040/00322/AM15       | 0410160391      |
| Date: 10.11.2015 |                                 | Request for amendment of norms     | dt.08.04.2015   |

**Decision :** The Committee decided to rectify the earlier NC decision based upon the DHI Note No. 3(117)/15-TSW (B) dated 19.10.2015 (copy to be sent to RA and Firm).

RA may take action accordingly.

**S.No.486**

|                  |                                                     |                                    |                 |
|------------------|-----------------------------------------------------|------------------------------------|-----------------|
| Case No. A/R-80  | M/s. Autotech Industries (India) Pvt. Ltd., Chennai | HQF.No.01/80/050/00541/AM13/DE S.I | Lic. No. & date |
| Meeting No.16/16 |                                                     | RA.F.No.04/24/040/00166/AM13       | 0410142832      |
| Date: 10.11.2015 |                                                     | Request for revision of norms      | dt.23.01.2013   |

**Decision:** The Committee noted that the firm has been invited for a personal hearing on 29.09.2015. Firm's reply dated 05.11.2015 is being sent to DHI for examination and Comments.

Case is deferred to 22.12.2015.

**S.No.487**

|                  |                                                     |                                    |                 |
|------------------|-----------------------------------------------------|------------------------------------|-----------------|
| Case No. A/R-81  | M/s. Autotech Industries (India) Pvt. Ltd., Chennai | HQF.No.01/80/050/00173/AM12/DE S.I | Lic. No. & date |
| Meeting No.16/16 |                                                     | RA.F.No.04/24/040/00072/AM12       | 0410125099      |
| Date: 10.11.2015 |                                                     | Request for revision of norms      | dt.17.06.2011   |

**Decision:** The Committee noted that the firm has been invited for a personal hearing on 29.09.2015. Firm's reply dated 05.11.2015 is being sent to DHI for examination and Comments.

Case is deferred to 22.12.2015.

**S.No.488**

|                  |                                                     |                                    |                 |
|------------------|-----------------------------------------------------|------------------------------------|-----------------|
| Case No. A/R-82  | M/s. Autotech Industries (India) Pvt. Ltd., Chennai | HQF.No.01/80/050/00680/AM10/DE S.I | Lic. No. & date |
| Meeting No.16/16 |                                                     | RA.F.No.04/24/040/00228/AM10       | 0410110480      |
| Date: 10.11.2015 |                                                     | Request for revision of norms      | dt.31.12.2009   |

**Decision:** The Committee noted that the firm has been invited for a personal hearing on 29.09.2015. Firm's reply dated 05.11.2015 is being sent to DHI for examination and Comments.

Case is deferred to 22.12.2015.

**S.No.489**

*Harad*  
**HARADHAN DAS**  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi



**S.No.489**

|                  |                                 |                                       |                 |
|------------------|---------------------------------|---------------------------------------|-----------------|
| Case No. A/R-87  | M/s. Shree<br>Electricals, Pune | HQF.No.01/80/050/00975/AM08/DE<br>S.I | Lic. No. & date |
| Meeting No.16/16 |                                 | RA.F.No.31/24/040/00204/M08           | 3110031243      |
| Date: 10.11.2015 |                                 | Request for revision of norms         | dt.22.10.2007   |

**Decision :** The Committee decided to modify the earlier NC decision based upon the DIPP ID No. 12/31/2013-TSW/107-A/R dated 06.08.2013 as per details given below:-

The Committee after deliberations and keeping in view that actual realization from scarp is only about 6 % of the cif value of un-machined Stainless Steel Forgings (import items), decided to revise the weight of import items after taking 6% recovery from scrap. Accordingly, for the purpose of redemption, it was decided to modify the norms as under:

1. Net weights of 529 Kgs., 1579 Kgs., 757 Kgs., 984 Kgs., 1693 Kgs., 424 Kgs., 1205 Kgs., 1261 Kgs. & 314 Kgs., may be specified with the quantities of export items from Sl. No. 1 to 9 respectively.
2. Quantity of import item at Sl. No. 1 may be allowed as 778 Nos. on net to net basis. Duty free weight of this item may be allowed as 993 Kgs. as 1.877 Kgs./Kg. content in export item at Sl. No. 1 after taking 6 % recovery from scrap.
3. Quantity of import item at Sl. No. 2 may be allowed as 2051 Nos. on net to net basis. Duty free weight of this item may be allowed as 3285 Kgs. as 2.08 Kgs./Kg. content in export item at Sl. No. 2 after taking 6 % recovery from scrap.
4. Quantity of import item at Sl. No. 3 may be allowed as 512 Nos. on net to net basis. Duty free weight of this item may be allowed as 1575 Kgs. as 2.08 Kgs./Kg. content in export item at Sl. No. 3 after taking 6 % recovery from scrap.
5. Quantity of import item at Sl. No. 4 may be allowed as 701 Nos. on net to net basis. Duty free weight of this item may be allowed as 1972 Kgs. as 2.004 Kgs./Kg. content in export item at Sl. No. 4 after taking 6 % recovery from scrap.
6. Quantity of import item at Sl. No. 5 may be allowed as 1206 Nos. on net to net basis. Duty free weight of this item may be allowed as 3958 Kgs. as 2.338 Kgs./Kg. content in export item at Sl. No. 6 after taking 6 % recovery from scrap.
7. Quantity of import item at Sl. No. 6 may be allowed as 302 Nos. on net to net basis. Duty free weight of this item may be allowed as 992 Kgs. as 2.339 Kgs./Kg. content in export item at Sl. No. 6 after taking 6 % recovery from scrap.
8. Quantity of import item at Sl. No. 7 may be allowed as 500 Nos. on net to net basis. Duty free weight of this item may be allowed as 2396 Kgs. as 1.988 Kgs./Kg. content in export item at Sl. No. 7 after taking 6 % recovery from scrap.
9. Quantity of import item at Sl. No. 8 may be allowed as 546 Nos. on net to net basis. Duty free weight of this item may be allowed as 2974 Kgs. as 2.358 Kgs./Kg. content in export item at Sl. No. 8 after taking 6 % recovery from scrap.
10. Quantity of import item at Sl. No. 9 may be allowed as 136 Nos. on net to net basis. Duty free weight of this item may be allowed as 741 Kgs. as 2.359 Kgs./Kg. content in export item at Sl. No. 9 after taking 6 % recovery from scrap.

RA may take action accordingly.

**S.No.490**

|                  |                                                |                                       |                 |
|------------------|------------------------------------------------|---------------------------------------|-----------------|
| Case No. A/R-89  | M/s. Freedom<br>Ophthalmic Pvt.<br>Ltd., Hosur | HQF.No.01/80/050/00525/AM15/DE<br>S.I | Lic. No. & date |
| Meeting No.16/16 |                                                | RA.F.No.04/24/040/00232/AM15          | 0410159832      |
| Date: 10.11.2015 |                                                | Request for amendment of norms        | dt.03.12.2014   |



**Decision:** The Committee noted that firm's request dated 22.06.2015 has been sent to C&PC on 06.08.2015, followed by reminder on 23.10.2015 to expedite their comments.  
Case is deferred to 22.12.2015.

**S.No.491**

|                  |                          |                                    |                 |
|------------------|--------------------------|------------------------------------|-----------------|
| Case No. A/R-90  | M/s. Terumo Penpol Ltd., | HQF.No.01/80/050/00073/AM16/DE S.I | Lic. No. & date |
| Meeting No.16/16 |                          | RA.F.No.53/21/040/00002/AM10       | 5310008377      |
| Date: 10.11.2015 |                          | Request for fixation of norms      | dt.28.05.2009   |

**Decision:** The Committee noted that the C&PC has directly issued a deficiency letter on 23.09.2015 to the firm to provide certain information, followed by reminder on 20.10.2015 and decided to issue final reminder to furnish reply.

Case is deferred to 22.12.2015.

**S.No.492**

|                  |                                           |                                                                                                                                                       |                 |
|------------------|-------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------|
| Case No. A/R-103 | M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai | HQF.No.01/80/050/00113/AM16/DE S.I                                                                                                                    | Lic. No. & date |
| Meeting No.16/16 |                                           | RA.F.No.03/94/040/01134/AM15                                                                                                                          | 0310794618      |
| Date: 10.11.2015 |                                           | Request for change in Net weight of export item Sr.3 "Tube Budle(Tag No.:ME-RHZ358-S04 C) & Sr. No.4 "Tube Bundle (Tag No.: ME-RHZ358-S04 D) in norms | dt.16.03.2015   |

**Decision :** The Committee decided to rectify the earlier NC decision based upon the DIPP No. 12/31/2015-TSW/103-A/R dated 10.11.2015, as given below:-

1. Due to change in dispatch schedule, net empty weights of export items at Sl. No. 3 & 4 may be amended from "20.5 MT & 28 MT" respectively to "28 MT and 20.5 MT" respectively

RA may take action accordingly.

**S.No.493**

|                  |                                           |                                    |                 |
|------------------|-------------------------------------------|------------------------------------|-----------------|
| Case No. A/R-104 | M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai | HQF.No.01/80/050/00053/AM16/DE S.I | Lic. No. & date |
| Meeting No.16/16 |                                           | RA.F.No.03/94/040/01034/AM15       | 0310793873      |
| Date: 10.11.2015 |                                           | Request for revision of norms      | dt.01.02.2015   |

**Decision :** The Committee decided to issue a deficiency letter to the firm to provide the information as per DIPP Note No. 12/120/2015-TSW/104-A/R dated 10.11.2015, as given below:

Quantity of additional import item namely, "Inspection Port" proposed to be included in the Advance Authorization is 25 Nos. Basis for the quantity of this additional import item with complete justification and supported by documentary evidence/drawings etc. may be furnished.

Case is deferred to 22.12.2015.



**S.No.494**

|                  |                              |                                                                                                                |                 |
|------------------|------------------------------|----------------------------------------------------------------------------------------------------------------|-----------------|
| Case No. A/R-105 | M/s. Godrej & Boyce Mfg. Co. | HQF.No.01/80/050/00173/AM15/DE S.I                                                                             | Lic. No. & date |
| Meeting No.16/16 | Ltd., Mumbai                 | RA.F.No.03/94/040/00069/AM15                                                                                   | 0310780161      |
| Date: 10.11.2015 |                              | Request for correction of typographical error in line "the quantities of import items at Sl. No.7 & 8 in norms | dt.30.04.2014   |

**Decision :** The Committee decided to rectify the earlier NC decision based upon the DIPP No. 12/31/2015-TSW/105-A/R dated 10.11.2015, as given below:-

1. Typographical error in the norms of this Advance Authorization as modified in NC meeting dated 12/05/2015 may be corrected from "The quantities of import items at Sl. No. 7 & 8 in Advance Authorization are 510 Kgs. & 86 Kgs. respectively, RA may amend quantities of these items suitably" to "The quantities of import items at Sl. No. 5 & 6 in Advance Authorization are 510 Kgs. & 86 Kgs. respectively, RA may amend quantities of these items suitably".

RA may take action accordingly.

**S.No.495**

|                  |                      |                                                                                         |
|------------------|----------------------|-----------------------------------------------------------------------------------------|
| Case No. C-05    | M/s. Larsen & Toubro | HQF.No.01/80/162/00061/AM14/DES.I                                                       |
| Meeting No.16/16 | Ltd., Kolkata        | Request for clarification against SION at Sl. No. C-1647 of Engineering Products – reg. |
| Date: 10.11.2015 |                      |                                                                                         |

**Decision:** The Committee noted that the representation of the firm has been sent to DHI on 22.09.2015. Case is deferred to 22.12.2015.

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*Han*

**HARADHAN DAS**  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi







WC

Sl. no. 09  
29915X  
10-11-15 ✓

Office of the Development Commissioner  
Micro Small & Medium Enterprises  
MECHANICAL DIVISION

30(96)/14-ME

Subject: AA no 0910057395 dated 28.08.13 in respect of M/s Sec Industries Pvt Ltd

The norms may be fixed as follows:-

- Per unit weight of export product may be mentioned as 1020 kgs.
- Sno 96 of the items of import may be deleted as the firm is not importing it.
- Import of S.No. 1 to 94, 106 to 122 may be allowed on net to net basis with NIL wastage and accountability clause.
- Import of Sno 95 may be allowed for 1517 kg (136 nos).
- Import of Sno 97 may be allowed for 848.2 kg (138 nos) inclusive of 5.7% wastage after affecting 50% recovery for scrap.
- Import of Sno 98 may be allowed for 894.64 kg (100 nos) inclusive of 1.5% wastage after affecting 50% recovery for scrap.
- Import of Sno 99 may be allowed for 587.66 kg (95 nos) inclusive of 5 % wastage after affecting 50% recovery for scrap.
- Import of Sno 100 may be allowed for 2205.14 kg (996 nos).
- Import of Sno 101 may be allowed for 1387.8 kg inclusive of 2.6 % wastage after affecting 50% recovery for scrap.
- Import of Sno 102 may be allowed for 1509.78 kg inclusive of 2.4 % wastage after affecting 50% recovery for scrap.
- Import of Sno 103 may be allowed for 420.4 kg inclusive of 3.6 % wastage after affecting 50% recovery for scrap.
- Import of Sno 104 may be allowed for 317.66 kg inclusive of 2.9 % wastage after affecting 50% recovery for scrap.
- Import of Sno 105 may be allowed for 457.5 kg.

This issue with the approval of Director (ME)

*(Signature)*  
28/10  
(KS Sodhi)  
AD (ME)

Shri H. Das, FTDO, DGFT Udyog Bhawan New Delhi  
O/o The DC (MSME) UO note no 30(96) 2014-ME dated 28.10.15

*Harad*  
**HARADHAN DAS**  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi



HARADHAN DAS  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi

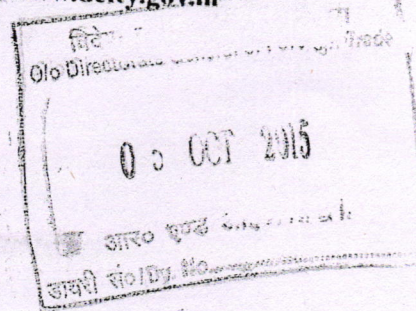


७४०/१६५ १८६ १८/१०/१६  
भारत सरकार  
GOVERNMENT OF INDIA  
संचार और सूचना प्रौद्योगिकी मंत्रालय  
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY  
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग  
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY  
Website: www.deity.gov.in

संख्या

No.....17(26)/2015IPHW

M/s. Alstom Transport India Limited  
No. 63, Trichy Road, Kannampalayam  
Post, Coimbatore  
Tamil Nadu-641402



दिनांक

Date 28.9.2015....

Sub:-Application for ratification of norms of Advance Licence No. . 3210070400 dated  
18.11.2013 for export of "Railway Traction and Signalling Equipments."

Sir, 28/11/2013

Please refer to your letter dated 27.8.2015 forwarding the information on the subject cited above.

2. The advance authorization are meant for export whereas you want to sell them to Chennai Metro through your Andhra office. You are requested to clarify the same for further processing of the case.

Yours faithfully

(Asha Nangia)  
Director

Copy to:-

Shri Haradhan Das

FTDO

O/o DGFT

Udyog Bhavan

New Delhi

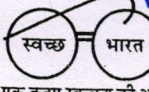
w.r.t DGFT I.D No. 01/80/050/003410/AMI4/DES-1/201 dated  
8.5.2015

Self  
Haradhan  
6/10/15

HADAN  
HARADHAN DAS  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi

इलेक्ट्रॉनिक्स निकेतन  
6, सी.जी.ओ. कॉम्प्लेक्स  
नई दिल्ली-110003

  
ELECTRONICS INDIA  
Billion Needs Million Chips

  
स्वच्छ भारत  
एक कदम स्वच्छता की ओर

ELECTRONICS NIKETAN  
6, C.G.O. COMPLEX  
NEW DELHI-110003







42939/2015/Perk.  
26/7/15

S.No 20  
20/11/2015

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
DEPARTMENT OF COMMERCE  
DIRECTORATE GENERAL OF FOREIGN TRADE  
DES.I SECTION, ROOM No. 404, 4<sup>th</sup> Floor, UDYOG BHAWAN:  
NEW DELHI-110011: Website <http://dgft.gov.in>

Subject: Ratification of Norms against Adv. Authorization No. 0710102920 dated 14.03.2014 (for annual requirement) issued under Para 4.7 (of HBP (Vol.I) to M/s. Sutures India Private Limited, Bangalore – regarding.

Please refer to the above license which was issued by the RA, under File No. 07/24/040/00444/AM14. I am to communicate that the matter was considered by Norms Committee-I in its above cited meeting No.13/80 dated 29.09.2015 which is also available on the website of DGFT. The decision of the committee is as under:

|                                                                                                                                                                                                                                                                                                                                                                                                                                                        |                                   |                                            |                                            |                          |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|--------------------------------------------|--------------------------------------------|--------------------------|
| 24                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Case No.:11/7/80-ALC2/2014        | Party Name: SUTURES INDIA PRIVATE LIMITED, | Meet No/Date:13/80-ALC2/2015<br>29.09.2015 | Status:<br>Deferred      |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                        | HQ File<br>:01/80/050/00148/AM15/ | RLA File<br>:07/24/040/00444/AM14/         | Lic.No/Date:0710102920<br>14.03.2014       | Defer<br>Date:10.11.2015 |
| Decision: The Committee noted that C&PC have sent its written recommendations vide Note No. 46011/77/2014-PC II dated 09.09.2015 wherein the import item has been allowed as 0.7302 kg for 1 kg of export product. The Committee also noted that the unit has applied for 36000 kg of import item against 36000 kg of export item. As such the Committee decided to request the C&PC to review its recommendations.<br>Case is deferred to 10.11.2015. |                                   |                                            |                                            |                          |

2. C&PC is therefore, requested to review their comments and informed DGFT accordingly. The case is to be re-listed in the forthcoming NC meeting which is going to be held on 10.11.2015.

Encl.a.a

Ham  
20/10/15  
(Haradhan Das)

Foreign Trade Development Officer  
for Director General of Foreign Trade  
Tel.:23061562 Ext.265  
E-mail: [nc1.dgft@nic.in](mailto:nc1.dgft@nic.in)

on file please  
Sh. O.P. Sharma, Jt. I.A., D/o C&PC, Shastri Bhawan, New Delhi.

Ham  
HARADHAN DAS  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi

DGFT ID.No. 01/80/050/00148/AM15/DES-I/ Dated: 20.10.15

Maclan Ak  
This has been approved by the expert Committee and  
and this was reviewed and comments hold good.

✓ FIDO DES-I

(36)

Sham  
2/11/15



HARADHAN DAS  
Foreign Trade Development  
Directorate General of Foreign Trade  
New Delhi



WC

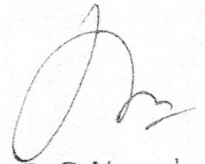
Sl. No. 30  
dt 10/11/15

Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section

Subject: Application of M/S Doosan Power Systems for ratification of norms of AA no 0410159542 dt 08-10-14

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Doosan Power Systems. The firm's representation of dated 06-10-15 has been examined. Based on the information submitted, this Office recommends wastage of 5.6% on import of tubes/pipes. (Item no 1 & 2 of import).

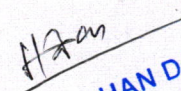
The above issues with the approval of IA(KKT).



B.C. Nayak  
Development Officer  
13-11-15

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(156)/14-TSW(B) . dated

  
**HARADHAN DAS**  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi



HARADHAN DAS  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi



WC

SP. No- 31  
dt 10-11-2015

Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section

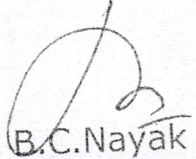
Subject: Application of M/S Doosan Power Systems for ratification of norms of AA no 0410159541 dt 08-10-14.

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Doosan Power Systems. The firm's representation of dated 06-10-15 has been examined. Based on the information submitted, this Office recommends the following.  
Export- 600 MW Steam Generator, NTPC, Solapur, under ICB.

Import

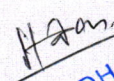
| Sl no | Item                  | quantity                    | for                                      |
|-------|-----------------------|-----------------------------|------------------------------------------|
| 1 & 2 | Relevant pipes/ tubes | 1.056 Kg/Kg content in E.P. | Water Wall Panel, Header Stubs, T-pieces |

The above issues with the approval of JS(RKS).

  
B.C. Nayak  
Development Officer  
13-11-15

DGFT, FTDO, DES-I  
Dep'tt. of HI, UO No 3(157)/14-TSW(B)

dated

  
HARADHAN DAS  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi



UDYOG BHAWAN, New Delhi  
Department of Commerce  
Directorate General of Foreign Trade  
Foreign Trade Development Officer  
HARADIAN DAS



WC

Sl. No. 32

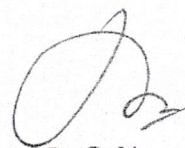
dt 10-11-2015

Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section

Subject: Application of M/S Doosan Power Systems for ratification of norms of AA no 0410159543 dt 08-10-14

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Doosan Power Systems. The firm's representation of dated 06-10-15 has been examined. Based on the information submitted, this Office recommends wastage of 5.6% on tubes/pipes(Item no 1 & 2 of import).

The above issues with the approval of IA(KKT).



B.C. Nayak  
Development Officer  
13-11-15

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(158)/14-TSW(B)

dated

  
HARADHAN DAS  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi.



HARADHAN  
Foreign Trade Division  
Directorate General of Commerce  
Department of Commerce  
New Delhi



WC

56  
10/11/15

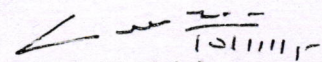
**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 10/11/2015 - Case No. 26/4/80 (M/s Veeline Media Ltd.) (Advance Authorization No. 0210205728 dated 21.04.2015)**

Advance Authorization may be ratified as under:

1. Total net of export products may be specified as 54.792 MT.
2. Quantities of import items at Sl. No. 1 to 3 & 7 to 12 may be allowed on net to net basis with accountability clause.
3. Word "Relevant" may be prefixed with the description of import item at Sl. No.4 and its quantity may be allowed as applied for i.e. 1428 Kgs. inclusive of 0.5 % wastage as claimed by the firm.
4. Words "Metal Articles" may be omitted and word "Relevant" may be prefixed in the description of import item at Sl. No. 5 and its quantity may be allowed as applied for i.e. 7000 Kgs. as 1.02 Kgs./Kg. content in the export item.
5. Quantity of import item at Sl. No. 6 may be allowed as 19981 Kgs. as 1.02 Kgs./Kg. content in the export product as claimed by the firm.

Norms committee may take a view

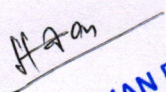


(S. K. Jain)

Development Officer

**Norms Committee- I**

DIPP No. 12/120/2015-TSW/56 dated 10/11/2015

  
**HARADHAN DAS**  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi



HARADHAN DAS  
Foreign Trade Development Officer  
Directorate General of Foreign  
Commerce  
Department of Commerce  
Udyog Bhawan, New Delhi



D/L 01/80/162/191 VAm 6

भारत सरकार

GOVERNMENT OF INDIA

संचार और सूचना प्रौद्योगिकी मंत्रालय

MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग

DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY

Website: www.deity.gov.in

Sl. No. 57

28/8/15X REMINDER

10/11/15

संख्या

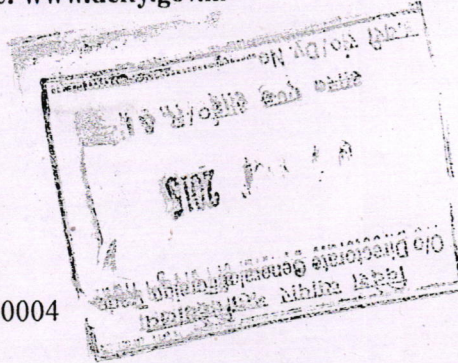
No.....17(34)/2015-IPHW

दिनांक

Date....5.10.2015

DES-1

M/s. ZIT India Pvt. Ltd.  
Regus Citi Centre, Level 6,  
10/11 Dr. Radhakrishnan Salai  
Mylapore, Chennai Tamil Nadu-600004



Sub:- Application for ratification of norms of Advance Licence No. 0410160430 dated 22.4.2015 for export of "Coloured Single Mode Optical Fiber."

Please refer to your application received from the O/o the DGFT and this Department's letter of even number dated 4.08.2015 on the subject mentioned above requesting you to provide the following information to enable further processing of the proposal:-

- Details of export product i.e. design of OFC .
- Quantity of import item required for manufacturing one unit of export product with calculation
- Composition of set 1 export item Sl. No. 2&4
- Wastage claimed in manufacturing process
- Justification of wastage

2. You are requested to provide the aforesaid information at the earliest. In lieu of the information we may not be able to process the case further. If the information is not received within fifteen days the case may be treated as closed as far as this department is concerned

Yours faithfully

(Asha Nangia)  
Director

HARADHAN DAS  
Foreign Trade Development Officer  
Director General of Foreign Trade  
Ministry of Commerce  
Udyog Bhawan, New Delhi

Copy to:

Shri Haradhan Das

FTDO

O/o. DGFT

Udyog Bhavan

New Delhi

w.r.t. DGFT ID Note No. 01/80/050/98/AM16/DES-1/409  
dated 6.7.2015

41



ELECTRONICS INDIA

इलेक्ट्रॉनिक्स निकेतन  
6, सी.जी.ओ. कॉम्प्लेक्स  
नई दिल्ली-110003



ELECTRONICS NIKETAN  
6, C.G.O. COMPLEX  
NEW DELHI-110003



HARADHAN DAS  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
10/10, Bhowanipore, New Delhi



We S no: 58  
2023 3 15  
10/11/15

Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section

Subject: Application of M/S Thermax Limited for ratification of norms of AA no- 3110065389 dt 23-04-15.

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Thermax Limited. The applicant, M/S Thermax has replied vide their letter of dated 23-9-15. Based on the information submitted, this Office recommends as follows.

Export

Coal fired atmospheric fluidized bed boiler- 2 numbers.

Import

| Item no | Item                       | Recommendation                         |
|---------|----------------------------|----------------------------------------|
| 1 to 5  | Relevant Steel pipes/tubes | As per S No 21 of C-1742               |
| 6       | Relevant Steel plate       | As per S No 19 of C-1742               |
| 7 to 8  | Components                 | Under GN-4 with accountability clause. |

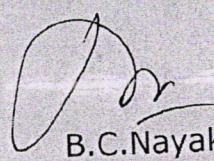
Item no -9

The break up item no 9 is as follows.

| Item                  | Qty. required (No's) |
|-----------------------|----------------------|
| Disc/End Covers       | 150                  |
| Hollow Bars           | 80                   |
| Solid Bars/Round Bars | 70                   |
| Total                 | 300                  |

The break up may be incorporated in the AA & allowed under GN-4.

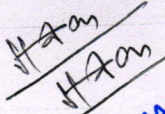
The above issues with the approval of IA(KKT)

  
B.C. Nayak  
Development Officer  
19-10-15

DGFT, FTDO, NC-I  
Deptt. of HI, UO No 3(146)/15-TSW(B)

dated

42

  
**HARADHAN DAS**  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi



HARADHAN DAS  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
New Delhi



63  
10/11/15

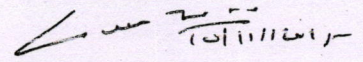
**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 10/11/2015 - Case No. 25/4/80 (M/s Veeline Media Ltd.) (Advance Authorization No. 0210205780 dated 11.05.2015)**

Advance Authorization may be ratified as under:

1. Total net of export products may be specified as 54.792 MT.
2. Quantities of import items at Sl. No. 1 to 3 & 7 to 12 may be allowed on net to net basis with accountability clause.
3. Word "Relevant" may be prefixed with the description of import item at Sl. No.4 and its quantity may be allowed as applied for i.e. 1428 Kgs. inclusive of 0.5 % wastage as claimed by the firm.
4. Words "Metal Articles" may be omitted and word "Relevant" may prefixed in the description of import item at Sl. No. 5 and its quantity may be allowed as applied for i. e. 7000 Kgs. as 1.02 Kgs./Kg. content in the export item.
5. Quantity of import item at Sl. No. 6 may be allowed as 19981 Kgs. as 1.02 Kgs./Kg. content in the export product as claimed by the firm.

Norms committee may take a view

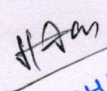


(S. K. Jain)

Development Officer

**Norms Committee- I**

DIPP No. 12/120/2015-TSW/63 dated 10/11/2015

  
**HARADHAN DAS**  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi



Department of External Affairs, Government of India

1957

Mr. [Name] has been appointed as [Position] in the [Department] of the [Government] of [Country].

He is a [Nationality] and has been in the service of the [Government] for [Number] years.

He has been [Position] in the [Department] of the [Government] of [Country] since [Date].

He has been [Position] in the [Department] of the [Government] of [Country] since [Date].

He has been [Position] in the [Department] of the [Government] of [Country] since [Date].

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He has been [Position] in the [Department] of the [Government] of [Country] since [Date].

He has been [Position] in the [Department] of the [Government] of [Country] since [Date].

HARADHAN  
Foreign Trade Development  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi



D/L

64  
10/11/2015

Office of the Development Commissioner  
Micro Small & Medium Enterprises  
**MECHANICAL DIVISION**

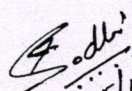
30(150)/15-ME

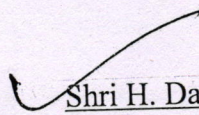
Subject: AA no 0910062058 dated 22.05.15 for M/s Vem Technologies Pvt Ltd

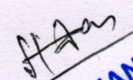
The following information is required:-

- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of each export product.
- Blank size of import product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.

This issue with the approval of Director (ME)

  
(K.S.Sodhi)  
AD (ME)

  
Shri H. Das, FTDO, DGFT Udhog Bhawan, New Delhi  
O/o the DC (MSME) UO note No 30(150)/15-ME dated 15.10.15

  
**HARADHAN DAS**  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi



10-10-10

HARADHAN DAS  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi



Wc

29/9/15  
S.No. 69  
10/11/2015

Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section

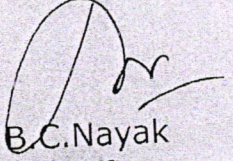
Subject: Application of M/S ISGEC Ltd for ratification of norms of  
AA no 0510394821 dt 07-07-15

DES-I, DGFT may kindly refer to the above mentioned licenses of  
M/S ISGEC Ltd. This Office recommends the following.

Export  
200 Ton Mechanical Press- 1 Number  
Import

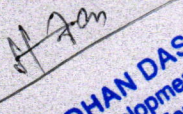
| Sl. No. | Item         | Recommendations                                                                            |
|---------|--------------|--------------------------------------------------------------------------------------------|
| 1 & 2   | Steel plates | Of relevant grade & thickness may be added to the description. Quantity as per SION C-1647 |
| 3 to 12 | components   | Under GN-4 with accountability.                                                            |

The above issues with the approval of IA(KKT).

  
B.C. Nayak  
Development Officer  
07-10-15

DGFT, FTDO, DES-I)  
Deptt. of HI, UO No 3(23)/15-TSW(B)

dated

  
**HARADHAN DAS**  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi



4-11  
HARADHAN DAS  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi



D/L

Sl. No. 79

U-29 8/15/15

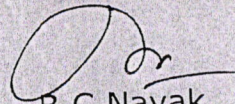
DL 10/1/15

Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section

Subject: Application of M/S Voith Hydro for ratification of norms of AA no -0510394911 DT 17-07-15

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Voith Hydro. The firm may be asked to submit SI No 11 of SDL along with copy of Advance Authorisation & KW/MW rating of export product to examine the request.

The above issues with the approval of IA(KKT).

  
B.C. Nayak  
Development Officer  
19-10-15

DGFT (FTDO, DES-I)  
Deptt. of HI, UO No 3(180)/15-TSW(B)

94  
HARADHAN DAS  
Director General of Foreign Trade  
Department of Commerce  
Lok Prasth, New Delhi



4-7-74  
HARADHAN DAS  
Foreign Development Officer  
Directorate of Foreign Trade  
Deputy Secretary, Commerce  
Udyog Bhawan, New Delhi



82  
10/11/15

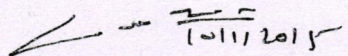
Department of Industrial Policy & Promotion  
(TSW)

NC Meeting dated 10/11/2015 - Case No. 7/13/80 (M/s. SMC Pneumatic (India) Private Limited) (Advance Authorization No. 0510395020 dated 21.07.2015)

Firm may be asked to submit the following information:

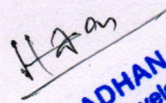
1. Information in respect of Sl. No. 6 & 9 of Standard Deficiency Format-export product wise.
2. Brass Bar blank size and weight thereof supported by size & weight of component to be manufactured - export product wise.
3. Cutting allowance and end cutting loss on brass bar

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

Norms Committee I

DIPP No. 12/120/2015-TSW/82 dated 10/11/2015

  
**HARADHAN DAS**  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi



1000  
HARADHAN DAS  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi



W/c

88

10/11/15

Office of the Development Commissioner  
Micro Small & Medium Enterprises  
**MECHANICAL DIVISION**

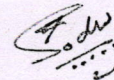
30(168)/15-ME

Subject: AA no 0510395128 dated 30.07.15 in respect of M/s Denso Pvt Ltd

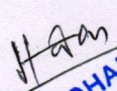
The norms for the same may be fixed as follows:-

- S.no 1 to 13 of items of import may be allowed on net to net basis with nil wastage and accountability clause.

This issues with the approval of Director (ME)

  
(K.S. Sodhi)  
AD (ME)

Shri Hardhan das, FTDO, DGFT Udyog Bhawan New Delhi  
O/o The DC (MSME) ID note no 30(168)/15-ME dated 02.11.15

  
**HARADHAN DAS**  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi



1-1-75  
HARADHAN DAS  
Foreign Trade Development Officer  
Directorate of Commerce  
Department of Commerce  
Udyog Bhawan, New Delhi



93  
10/11/15

**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 10/11/2015 - Case No. 9/16/80 (M/s Godrej & Boyce Manufacturing Company Limited ) (Advance Authorization No. 0310798521 dated 27.08.2015)**

Advance Authorization may be ratified as under:

1. Net Empty weight of export product may be specified as 126.491 MT .
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1, 2 & 8.
3. Quantity of import item at Sl. No. 1 may be allowed as 119471 Kgs. inclusive of 10.9 % wastage after taking 1/3<sup>rd</sup> recovery from scrap.
4. Quantity of import item at Sl. No. 2 may be allowed as 900 Kgs. inclusive of 5 % wastage.
5. Quantity of import item at Sl. No. 3 may be allowed as 35 Nos. on net to net basis. Duty free weight of this item may be as 8500 Kgs. inclusive of 8 % wastage after taking 20 % recovery from scrap.
6. Quantities of import items at Sl. No. 4, 5, 6 & 7 may also be specified as 1 No., 1 No., 2 Nos. & 1 No. respectively in addition to their weights and the same may be allowed on net to net basis.
7. Quantity of import item at Sl. No. 8 may be allowed as 569 Kgs. (11.5 Meters) inclusive of 2 % wastage.
8. Quantity of import item at Sl. No. 9 may be allowed as 436 Kgs.(69 Nos.) on net to net basis.
9. Quantity of import item at Sl. No. 10 may be allowed as 33 Kgs.(9 Nos.) on net to net basis.
10. Quantities of import items at Sl. No. 11, 12 , 13 & 14 (welding Consumables) may be allowed as applied for i.e. 528 Kgs., 6110 Kgs., 935 Kgs. & 8183 Kgs. respectively.

Norms committee may take a view

(S. K. Jain)  
Development Officer

**Norms Committee I**

DIPP No. 12/120/2015-TSW/93

dated 10/11/2015

H A m  
**HARADHAN DAS**  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi

49



Ministry of External Affairs  
New Delhi

Reference is made to the letter of the Ministry of External Affairs, dated 12.12.1957, regarding the above subject.

The following information is being furnished for your information:

1. The Ministry of External Affairs, New Delhi, has been informed that the Government of India has decided to grant the following facilities to the Government of the United Kingdom:

- (a) The Government of India will grant the Government of the United Kingdom the right to use the Indian Air Force for the purpose of the transport of goods and passengers between India and the United Kingdom.
- (b) The Government of India will grant the Government of the United Kingdom the right to use the Indian Air Force for the purpose of the transport of goods and passengers between India and the United Kingdom.
- (c) The Government of India will grant the Government of the United Kingdom the right to use the Indian Air Force for the purpose of the transport of goods and passengers between India and the United Kingdom.

Yours faithfully,  
[Signature]

HARADHAN DAS  
Foreign Trade Development Officer  
Directorate General of Foreign  
Commerce  
New Delhi



WC  
94  
10/11/15

**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 10/11/2015 - Case No. 13/16/80 (M/s Godrej & Boyce Manufacturing Company Limited ) (Advance Authorization No. 0310798520 dated 27.08.2015)**

Advance Authorization may be ratified as under:

1. Net Empty weight of each export product at Sl. No. 1, 2 & 3 may be specified as 164.333 MT.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 & 2.
3. Quantity of import item at Sl. No. 1 may be allowed as 389781 Kgs. inclusive of 5 % wastage.
4. Quantity of import item at Sl. No. 2 may be allowed as 48400 Kgs. inclusive of 33.3 % wastage after taking 1/3<sup>rd</sup> recovery from scrap.
5. Quantity of import item at Sl. No. 3 may be allowed as 99 Nos. on net to net basis. Duty free weight of this item may be as applied for i.e. 44090 Kgs. inclusive of 3 % wastage.
6. Quantity of import item at Sl. No. 4 may be allowed as 3 Nos. on net to net basis. Duty free weight of this item may be as applied for i.e. 1937 Kgs. inclusive of 3 % wastage.
7. Quantity of import item at Sl. No. 5 may be allowed as 9 Nos. on net to net basis. Duty free weight of this item may be as applied for i.e. 362 Kgs. inclusive of 3 % wastage.
8. Quantities of import items at Sl. No. 6, 7 & 8 (welding Consumables) may be allowed as applied for i.e. 7128 Kgs. each.
9. Quantities of import items at Sl. No. 9 & 10 (welding Consumables) may be allowed as applied for i.e. 16158 Kgs. each.

Norms committee may take a view

(S. K. Jain)  
Development Officer

**Norms Committee I**

DIPP No. 12/120/2015-TSW/94

dated 10/11/2015

H. A. S.  
**HARADHAN DAS**  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi



HARADHAN DAS  
Foreign Trade Development Officer  
Directorate General of Commerce  
Department of Commerce  
Udyog Bhawan, New Delhi



WC

96  
10/11/15

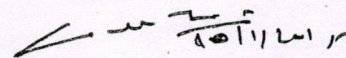
**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 10/11/2015 - Case No. 10/16/80 (M/s Godrej & Boyce Manufacturing Company Limited ) (Advance Authorization No. 0310798600 dated 01.09.2015)**

Advance Authorization may be ratified as under:

1. Net Erected weight of export product may be specified as 49 MT .
2. Quantity of import item at Sl. No. 1 may be allowed as 1 No. on net to net basis. Duty free weight of this item may be as applied for i.e. 2.84 Kgs. inclusive of 5.2 % wastage.
3. Word "Relevant" may be prefixed with the description of import items at Sl. No. 2 & 4 to 7.
4. Quantity of import item at Sl. No. 2 may be allowed as 45261 Kgs. inclusive of 8.5 % wastage after taking 1/3<sup>rd</sup> recovery from scrap.
5. Quantity of import item at Sl. No. 3 may be allowed as 14 Nos. on net to net basis. Duty free weight of this item may be as applied for i.e. 2440.62 Kgs. inclusive of 5 % wastage.
6. Quantities of import items at Sl. No. 4, 6 & 7 may be allowed as 808.2 Kgs., 698.8 Kgs. & 50.4 Kgs. respectively as 1.02 Kgs./Kg. content in export item.
7. Words " 6 mm to 32 mm" maybe suffixed with the description of import item at Sl. No. 5 and its quantity may be allowed as applied for i.e. as 1103.76 Kgs. inclusive of 5 % wastage.
8. Quantities of import items at Sl. No. 8, 9 & 10 (welding Consumables) may be allowed as applied for i.e. 711.33 Kgs. each.

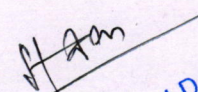
Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee I**

DIPP No. 12/120/2015-TSW/96

dated 10/11/2015

  
**HARADHAN DAS**  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi







we 97  
10/11/15

**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 10/11/2015 - Case No. 11/16/80 (M/s Godrej & Boyce Manufacturing Company Limited) (Advance Authorization No. 0310798599 dated 01.09.2015)**

Advance Authorization may be ratified as under:

1. Net Empty weight of each export product at Sl. No. 1 & 2 may be specified as 211.241 MT.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 3, 6 to 8, 13 & 14.
3. Quantity of import item at Sl. No. 1 may be allowed as 361454 Kgs. inclusive of 7.1 % wastage.
4. Quantity of import item at Sl. No. 2 may be allowed as 788 Kgs. inclusive of 5 % wastage.
5. Quantity of import item at Sl. No. 3 may be allowed as 34702 Kgs. inclusive of 8.1 % wastage after taking 1/3<sup>rd</sup> recovery from scrap.
6. Quantity of import item at Sl. No. 4 may be allowed as 92 Kgs. on net to net basis.
7. Quantity of import item at Sl. No. 5 may be allowed as 32 Nos. on net to net basis. Duty free weight of this item may be as applied for i.e. 3324 Kgs. inclusive of 5 % wastage.
8. Quantity of import item at Sl. No. 6 may be allowed as 173.4 Kgs. (3.69 Meters) inclusive of 2 % wastage.
9. Quantity of import item at Sl. No. 7 may be allowed as 17018 Kgs. (1063.4 Meters) inclusive of 2 % wastage.
10. Quantity of import item at Sl. No. 8 may be allowed as 1904 Kgs. (4992 Nos.) on net to net basis.
11. Quantity of import item at Sl. No. 9 may be allowed as 480 Kgs. (24 Nos.) on net to net basis.
12. Quantity of import item at Sl. No. 10 may be allowed as 600 Kgs. (24 Nos.) on net to net basis.
13. Quantity of import item at Sl. No. 11 may be allowed as 96 Kgs. (24 Nos.) on net to net basis.
14. Quantity of import item at Sl. No. 12 may be allowed as 954 Kgs. (10 Nos.) on net to net basis.
15. Quantity of import item at Sl. No. 13 may be allowed as 3272 Kgs. (125.7 Meters) inclusive of 2 % wastage.
16. Quantity of import item at Sl. No. 14 may be allowed as 2750 Kgs. (125.7 Meters) inclusive of 2 % wastage.
17. Quantities of import items at Sl. No. 15, 16 & 17 (welding Consumables) may be allowed as applied for i.e. 4478 Kgs. each.

Norms committee may take a view

(S. K. Jain)

Development Officer

**Norms Committee I**

DIPP No. 12/120/2015-TSW/97

dated 10/11/2015

H. Das  
**HARADHAN DAS**  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi



UDYOG BHAWAN, New Delhi  
Department of Commerce  
Directorate General of Foreign Trade  
Foreign Trade Development Officer  
HARADHAN DAS



WC

98  
10/11/15

**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 10/11/2015 - Case No. 12/16/80 (M/s Godrej & Boyce Manufacturing Company Limited ) (Advance Authorization No. 0310798601 dated 01.09.2015)**

Advance Authorization may be ratified as under:

1. Net Empty weight of each export product at Sl. No. 1 & 2 may be specified as 17.5 MT.
  2. Net Empty weight of each export product at Sl. No. 3 & 4 may be specified as 17.58 MT.
  3. Net Empty weight of each export product at Sl. No. 5 & 6 may be specified as 20.01 MT.
  4. Net Empty weight of export product at Sl. No. 7 may be specified as 1.26 MT.
  5. Quantity of import item at Sl. No. 1 may be allowed as 48 Nos. on net to net basis. Duty free weight of this item may be as 30406 Kgs. inclusive of 18.8 % wastage after taking 20 % recovery from scrap.
  6. Quantity of import item at Sl. No. 2 may be allowed as 80 Nos. on net to net basis. Duty free weight of this item may be as applied for i.e. 340 Kgs. inclusive of 5 % wastage.
  7. Quantity of import item at Sl. No. 3 may be allowed as 8 Nos. on net to net basis. Duty free weight of this item may be as 404 Kgs. inclusive of 19.9 % wastage after taking 20 % recovery from scrap.
  8. Quantity of import item at Sl. No. 4 may be allowed as 6 Nos. on net to net basis. Duty free weight of this item may be as applied for i.e. 12 Kgs. inclusive of 2 % wastage.
  9. Word "Relevant" may be prefixed with the description of import items at Sl. No. 5, 6 & 7.
  10. Quantity of import item at Sl. No. 5 may be allowed as 291.1 Kgs. (21.47 Meters) inclusive of 2 % wastage.
  11. Quantity of import item at Sl. No. 6 may be allowed as 43039 Kgs. (29010.9 Meters) inclusive of 2 % wastage.
  12. Quantity of import item at Sl. No. 7 may be allowed as 38519 Kgs. inclusive of 8.2 % wastage after taking 1/3<sup>rd</sup> recovery from scrap.
  13. Quantities of import items at Sl. No. 8, 9 & 10 (welding Consumables) may be allowed as applied for i.e. 601 Kgs. each.
- Norms committee may take a view

*(S. K. Jain)*  
10/11/2015

**Development Officer**

**Norms Committee I**

DIPP No. 12/120/2015-TSW/98

dated 10/11/2015

*Han*  
**HARADHAN DAS**  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi







D/L

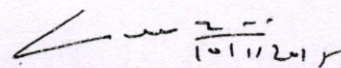
S.No. 478  
10/11/15

**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 10/11/2015 - Case No. A/R-93 (M/s Gas Tech Process Engineering India Pvt. Ltd.) (Advance Authorization No. 0510345184 dated 07.02.2013)**

As per Personal Hearing held in NC meeting dated 29.09.2015, firm may be asked to submit assembly drawing of "Gas Regeneration Unit Package"(export item) showing use of 3 Nos. of "Horizontal Reciprocating Triplex Plunger Pump with motor" (import item No. 11).

Norms committee may take a view

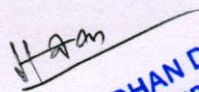


(S. K. Jain)

**Development Officer**

**Norms Committee I**

DIPP No. 12/120/2015-TSW/93-A/R dated 10/11/2015

  
**HARADHAN DAS**  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi



13-11-53  
10-11-53

HARADHAN DAS  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi

12



DIL

Sl. No. 479  
Case No. A/R-01  
dt 10/11/15

F.No. 46011/42/2014-PC II  
Government of India  
Ministry of Chemicals & Fertilizers  
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi - 110 001  
Dated, the 2<sup>nd</sup> November 2015

To  
M/s. Decon India Plastics Pvt. Ltd.,  
GAT No. 357/92, village kharabwadi,  
Taluka:khed,  
Dist: PUNE (M.S.) 111111  
Fax:91-2135-618002

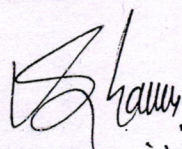
Email: info@decon-group.de

Subject: Advance Authorization Application from M/s. Decon India Plastics Pvt. Ltd. For the import of raw material against the export of Injection Moulded Chrome Plated Parts. (Advance Authorization No. 3110062832 dated 26.2.2014.

Sir,

With reference to the letter dated 28.2.2015; the firm did not reply as required to justify their requirement. They need to specifically reply on following points.

1. Export product weight of each of them being exported; its constituent's weight of each of input for both indigenous and imported. Losses of inputs during manufacture giving detailed manufacturing process; reasons of wastage supported with back-up calculation with documentary evidence authenticated /certified by Chartered Engineer.
2. Details of indigenous inputs if any required for manufacture of the 17 number of export products in addition to the only one imported input i.e. Bay blend T 45 PG Bayer make."
3. Complete name and weight/weight % of constituents in the imported input "Bay blend T 45 PG Bayer make" supported by the supplier's data sheet of specifications.
4. Chartered Accountant certified production of each of 17 No. of export products and corresponding consumption of inputs both imported and indigenous separately specifically isolating the imported inputs(s) for last three financial years
5. Sample of the each of the export product.
6. The reply need to be sent within 15 days time. If it is not received during this time it would be presumed that you are no longer interested in the application.

  
(O.P. Sharma)  
Joint Industrial Adviser

Copy to : Shri Haradhan Das, FTDO, DGFT, Department of Commerce, Ministry of Commerce & Industry, Udyog Bhawan, New Delhi. Fax: 23062225/23061613

Hdas

**HARADHAN DAS**  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi

55



22

HARADHAN DAS  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
New Delhi



01/20/162/210/1A-18 S.No.484

10/11/15

Government of India  
Ministry of Communications and Information Technology  
Department of Electronics and Information Technology  
Electronics Niketan, 6, CGO Complex  
New Delhi-110003

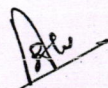
DES

**Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0710106685 dated 17.9.2014 issued in favour of M/s. Bharat Heavy Electricals Limited, Bangalore.**

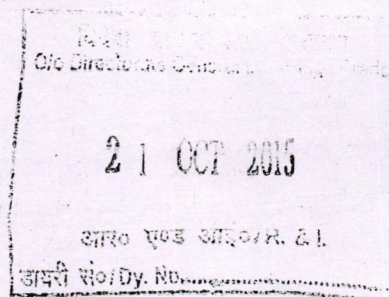
Reference DGFT I.D.No 01/80/050/444/AM15/DES-1/1334 dated 21.11.2014 vide which comments of this Department have been sought on the above mentioned application of M/s. Bharat Heavy Electricals Ltd. Bangalore for export of "Control and Instrumentation Package".

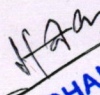
2. The FOB value of export is Rs.112,000,000.00 (US\$ 1,810,833.00) and CIF value of Import is Rs 97,218,700.00 (US\$ 1,571,846.40).

3. The application has been examined in the Department of Electronics and Information Technology from technical angle. The items proposed for import are essential to manufacture the export product. This Department recommends ratification of norms of advance authorization 'On net to net basis with accountability clause on nil wastage basis'

  
(Asha Nangia)  
Director

Shri S. Muthukumar, FTDO, DGFT, Udyog Bhavan, New Delhi  
DeitY U.O. No. 17(34)/2014-IPHW dated 16.10.2015



  
**HARADHAN DAS**  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi



22

HARADHAN DAS  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi



we

S.No. 485  
10/11/15

Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section

Subject: Application of M/S Wheel India for ratification of norms of AA no- 0410160391 dt 0-04-158

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Wheel India. Firm's representation of dated 17-08-15 has been examined. Based on the information submitted, this Office recommends the following.

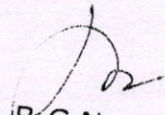
Export

Forged Aluminium Wheel- 24,000- numbers

Import

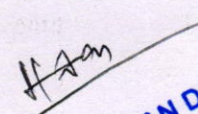
| Item                   | Quantity                              |
|------------------------|---------------------------------------|
| Aluminium Alloy Billet | 1.80 Kg/Kg content in export product. |

The above issues with the approval of IA(RKS).

  
B.C. Nayak  
Development Officer  
19-10-15

DGFT, FTDO, NC-I  
Deptt. of HI, UO No 3(117)/15-TSW(B)

dated

  
**HARADHAN DAS**  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi

57



10-10-12  
10-10-12

DEPT. OF COMMERCE  
BUREAU OF CUSTOMS  
WASHINGTON, D.C. 20540

RECEIVED  
10-10-12

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10-10-12

HARADHAN DAS  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi



WC

S.No. 492  
10/11/15

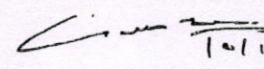
Department of Industrial Policy & Promotion  
(TSW)

NC Meeting dated 10/11/2015 - Case No. A/R-103 (M/s Godrej & Boyce Manufacturing Company Limited ) (Advance Authorization No. 0310794618 dated 16.03.2015)

Norms may be modified as under:

1. Due to change in dispatch schedule, net empty weights of export items at Sl. No. 3 & 4 may be amended from "20.5 MT & 28 MT" respectively to "28 MT and 20.5 MT" respectively

Norms committee may take a view

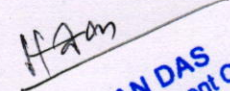
  
10/11/15

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/120/2015-TSW/103-A/R dated 10/11/2015

  
**HARADHAN DAS**  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi







D/L

S.no. 493  
10/11/15

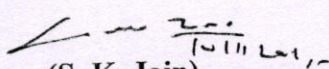
**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 10/11/2015 - Case No. A/R-104 (M/s Godrej & Boyce Manufacturing Company Limited ) (Advance Authorization No. 0310793873 dated 01.02.2015)**

Firm may be asked to submit the following information :

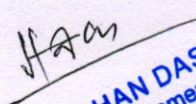
1. Quantity of additional import item namely, "Inspection Port" proposed to be included in the Advance Authorization is 25 Nos. Basis for the quantity of this additional import item with complete justification and supported by documentary evidence/drawings etc. may be furnished.

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee I**

DIPP No. 12/120/2015-TSW/104-A/R dated 10/11/2015

  
**HARADHAN DAS**  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi



HARADHAN DAS  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Department of Commerce  
Udyog Bhawan, New Delhi



W/c

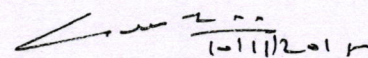
S.NO. 494  
10/11/15

**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 10/11/2015 - Case No. A/R-105 (M/s Godrej & Boyce Manufacturing Company Limited ) (Advance Authorization No. 0310780161 dated 30.04.2014)**

Typographical error in the norms of this Advance Authorization as modified in NC meeting dated 12/05/2015 may be corrected from "The quantities of import items at Sl. No. 7 & 8 in Advance Authorization are 510 Kgs. & 86 Kgs. respectively, RA may amend quantities of these items suitably" to " The quantities of import items at Sl. No. 5 & 6 in Advance Authorization are 510 Kgs. & 86 Kgs. respectively, RA may amend quantities of these items suitably".

Norms committee may take a view

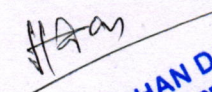


(S. K. Jain)

**Development Officer**

**Norms Committee I**

DIPP No. 12/120/2015-TSW/105-A/R dated 10/11/2015

  
**HARADHAN DAS**  
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